CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

60/11/2017

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET APPLICATION NO.

02/2005 OF 199

Applicant(s) Vin Biprajet Dutta

Respondent(s) Leoi & ONJ

Advocate for Applicant(s) MR K. Paul

Advocate for Respondent(s) Rly Counses.

The state of the s	J	
Notes of the Registry	Date	Order of the Tribunal
is flied/C, F. Re Rs. 50;- deposited vide ipc/BD	5.1.2005	Heard Mr. K. Pauk, learned counsel for the applicant and also Ms. U. Das, learned counsel for the Railway.
No. 119 412353 Dated 3/1103 1/2 Dy. Registrar		The application is admitted, call for the records, returnable within four weeks. List on 07.02.2005 for orders.
Sleps Javen. Notice of order Sect to Disection for verying to yesp. Nos. 1 to 6 by year Alprost.	mb 7 7.2.2005	Present: The Hon ble Mr. M. K. Gupta, Judicial Member. It is contended by the learned counsel for the applicant Mr.K.Paul the

Contd.

a DPC was held on 7.4.1998 to consider

Engineer (Senior Scale) on adhoc basis

Notes of the Registry

Date

Order of the Tribunal

Contd.

7.2.2005

and various officers, including some juniors to him, were promoted to the said post on adhoc basis on 17.4.1998. ignoring the applicant's legitimate claim. It is further contended that only reason for such action could be that disciplinary proceeding against the applicant, which was culminated into imposition of penalty of reduction to a lower stage in the time scale of pay for a period of one year vide order dated 30.11.1999/21.2.2000. The aforesaid penalty was challenged before this Tribunal in O.A.No.310/2001 and the said penalty was quashed and set aside vide . order dated 9.5.2002. The Writ Petition filed by the Union of India, Ministry of Railway against the aforesaid order was dismissed vide order dated 8.1.2004.

In the above background it is condended that respondents should have promoted the applicant to the said post.

The relief sought in the present O.A. is to direct the respondents to open the sealed cover and to give promotion to the applicant to the post of Executive Engineer (Senior Scale) from the date his juniors were promoted with all consequential benefits.

Ms.U.Das, learned counsel appearing on behalf of the respondents, states that she has no instruction from the Railway as to whether the sealed cover procedure was followed and the officers, promoted on 17.4.1998, were regularised or not. Accordingly, she prays for time to seek instruction.

Adjourned to 11.2.2005.

Member (J)

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S. e. Ph.

10/2/05

Notes of the Registry | Date

Order of the Tribunal

11.2.2005

Motice duly serve on resp. Nos. 1,2,3,

Sent to D/Sections Sor isming to both the parties.

Present: The Hon'ble Mr. M. K. Gupta, Member (J).

> The Hon'ble Mr. K. V. Prahladan, Member (A).

It is stated by Ms. U. Das, learned counsel appearing for the Railways that she has received instruction from the department to the effect that the sealed cover procedure was adopted by the respondents while considering applicant's juniors to the post of Executive Engineer (Sr. scale) and his exoneration on the charges in the disciplinary proceedings, would not entitled him to promotion to the said post as he had not been recommended by the said DPC. Accordingly, she states that she requires two weeks time to file affidavit to this effect. Such being the case, we find that it is necessary for respondent to place their version on record. Let the applicant decide whether he would like to prosecute the matter or not, particularly in ... view of the above contentions.

Adjourned to 28.02.2005.

28.02.2005

Present: The Hon'ble Mr. K.V. Prahladan Administrative Member.

mb

6.4.2005

This is a Division Bench matter.

Post on 11.4.2005.

11.4.05.

List the matter on 11.5.05 alongwith M.P.No. 61 of 05.

Vice-Chairman

Ms. B. Devi learned counsel appear ring on behalf of Mr. S. Sarma learned Railway counsel submits that some more time is required to file written statement. Post the matter on 26.5.05.

Vice-Chairman

ICV Portlander

25-5-05

No Worten Statt.

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No als har been 87ed

Learned counsel for the respondents submitted that written statement is file today. List the case for hearing on 17.7.2005. In the meanwhile rejainder. any, shall be filed.

We filed by The

Respondents.

27.5.05

some a ni parlier. Ad ond de tomo would 8-2-09

21, 6,65-

Regaindu filed by the applicant.

8.7.2005

Mr K. Paul, learned counsel for the applicant is present. Mr S. Sarma, learned &Railway Counsel is with notice. Post on 1.8.05.

D

Membara de

Vice-Chairman

The case is ready for heaving

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5-10-05

The case is ready too heaving as reguerd WB and Regoinder,

The case is ready for heaving.

2.1.06 Additional W/S has

ibeen filed by The

Respondents.

The case is ready bor hearing.

2-1.06.

3-3-06

The case is ready bor hearing

17.3.66 Collected by the 1 the applicant and or copy of the for the of see for vering Forthe Rly. Phuly connsel. who

06.10.2005 Mr. K. Paul, learned counsel for the applicant is present. Mr. S. Sarma, learned counsel for the respondents submits that some more time is required. Post on 8.11.2005

mb

8.11.2005 Post before the next Division

Vice-Chairman

5.1.06 Mr K.Paul. learned counsel for the applicant is present. Miss U. "as, on behalf of Mr S.Sarma, learned Railway counsel sought for adjournment. Post before next Division Bench.

pg

6.3.2006 Present Hon'ble Shri B.N. Som, Vice-Chairman (A) Hon'ble Shri K.V.Sachidanandan, Vice-Chairman (J).

> Heard Mr K. Paul, learned counsel for the applicant and Mr S. learned Railway Sarma, Counsel. concluded. Hearing Judgment delivered in open court, kept in separate sheets. The application is disposed of. M.P.No.61/2005 also stands disposed of. No order as no posts.

Vice-Chairman (J) Vice-Chairman (A)

nkm :

post on 02.08.2005

mb

The case is ready too heaving.

A STATE OF THE STA

2.8.2005

Post on 12.8,2005.

12.8.2005

REEK Heard Mr.K. Paul, learned counsel for the applicant and Mr.S. Sarma, learned Railway counsel in part. In para 7 of the written statement filed by the respondents it is stated that a vigilance case is instituted at the instance of S.P., C.B.I./disproportionate assets case. The applicant in the reply affidavit has stated that only a minor penalty proceeding was instituted by memo dated 10.5.2004 in the disproportionate assets case. The applicant has now stated that there is no criminal case instituted against him as averred in para 7 of the writter statement. The respondents have also mentioned the nature and number of the criminal case and the place where the criminal case was instituted in the written statement. It is absolutely necessary to find out as to whether any ciriminal case is pending against the applicant in disproportionate assets case as averred by the respondents. The applicant and the respondents are directed to file their respective affidavity in this regard within two weeks from today.

Post beforethe next Division Bench

Les Bridge de Dr.

Order Lated 12/8/00 recend on 18/8/00

26.8-65

Stragnit filed by in pliant in terms of arrhu 12-8105.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH, GUWAHATI

O.A. No	2 of 2005		
			06.03.2006
•		. •	
	rajit Dutta	Applican	it/s
Mr. K. 1	Paul	Advoca applica	
	- Versus -		
	of India & Ors.	Respon	dent/s
	·	The state of the s	
Mr. S. S	Sarma, Railway Counsel	Advocat	te for the lents
CORAM	ſ		
	ON'BLE SRI B.N. SOM, VICE CHAIRM ON'BLE SHRI K.V. SACHIDANANDAI		AN (J)
1.	Whether reporters of local newspap may be allowed to see the Judgmen		Yes/No
2.	Whether to be referred to the Repor	rter or not ?	Yes/No
3.	Whether to be forwarded for including Being complied at Jodhpur Bench?	ing in the Digest	Yes/No
4.	Whether their Lordships wish to see of the Judgment?	the fair copy	Yes/No
		Vice	Chairman (J

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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.2 of 2005

Date of decision: This the 6th day of March 2006

Hon'ble Shri B.N. Som, Vice-Chairman (A)

Hon'ble Shri K.V. Sachidanandan, Vice-Chairman (J)

Shri Biprajit Dutta Assistant Executive Engineer/Pl-2 General Manager/Con's Office N.F. Railway, Maligaon, Guwahjati - 781 011.

....Applicant

By Advocate Sri K. Paul.

- Versus -
- 1. The Union of India,
 Represented through the General Manager,
 N.F. Railway, Maligaon,
 Guwahati 781 011.
- The General Manager/Con, N.F. Railway, Maligaon, Guwahati - 781 011.
- 3. Principal Chief Engineer N.F. Railway, Maligaon, Guwahati 781 011.
- Chief Personnel Officer,
 N.F. Railway, Maligaon,
 Guwahati 781 011.
- Chief Engineer (Con-2),
 N.F. Railway, Maligaon,
 Guwahati 781 011.
- Dy. Chief Personnel Officer (Con),
 N.F. Railway, Maligaon,
 Guwahati 781 011.

.....Respondents

By Advocate Mr S. Sarma, Railway Counsel.

ORDER (ORAL)

SACHIDANANDAN, VICE-CHAIRMAN (I)

The applicant is working as Assistant Executive Engineer, under the respondents' establishment. He was issued with a memorandum of charges on 28.6.1997. The DPC for promotion of the applicant as Executive Engineer was held on 17.4.1998. It is also averred in the O.A. that some juniors of the applicant were also promoted as Executive Engineer. However, the respondents had adopted the sealed cover procedure in the case of the applicant. The grievance of the applicant is that the applicant was fully exonerated from the charges by this Tribunal by order dated 9.5.2002 passed in O.A.No.310 of 2001 and therefore the applicant is entitled for promotion to the post of Executive Engineer. Being aggrieved by the inaction of the respondents the applicant has filed the present O.A. seeking the following reliefs:

"In the premises aforesaid, it is therefore, prayed for that the Lordships of this Hon'ble Tribunal may be pleased to admit this application, call for the records and after hearing the parties and upon perusal of the records be pleased to direct the respondents to open the sealed cover in respect of the applicant and to give him promotion in 1998 along with all other consequential benefits and/or be pleased to pass any such further or other order/orders as your Lordships may deem fit and proper."

2. The respondents have filed a detailed written statement contending that the currency of the panel in the said DPC expired before the completion of the disciplinary proceedings initiated against the applicant and therefore the sealed cover was not opened. The

11

applicant was considered for promotion in the subsequent DPCs held in 2000, 2001, 2002 and 2003 but the applicant was not found fit for promotion due to below bench marking and the vigilance case instituted at the instance of the S.P., CBI. Therefore, the sealed cover of the applicant could not be opened.

- 3. Mr K. Paul, learned counsel for the applicant and Mr S. Sarma, learned Railway Counsel are present. The learned counsel for the parties have taken us to various pleadings and materials placed on record.
- 4. We have heard the learned counsel for the parties and their arguments and given due consideration. The crux point to be considered is regarding "opening of the sealed cover adopted in the DPC held in the year 1998" and this Tribunal by order dated 9.5.2002 in O.A.No.310/2001 had exonerated the applicant from the said charges. It will be profitable to quote here the operative portion of the order dated 9.5.2002:

"......... We have already indicated the full text of the purported disagreement, which is no disagreement at all. The materials on record also otherwise did not establish the guilt of the charged official. In the circumstances the order of penalty imposed on the applicant is wholly unjustified. The imposition of penalty vide order dated 10.11.1999/21.2.2000 since has been withdrawn, no order is necessary from this Tribunal. We, however, set aside and quash the order of penalty dated 8.11.2001."

5. The matter was taken up before the Hon'ble Gauhati High Court in Writ Petition (C) No.7809 of 2002 and by order dated 8.1.2004 the Hon'ble High Court has also upheld the decision of this Tribunal and the order dated 9.5.2002 in O.A.No.310/2001has become

final. The operative portion of the order of the Hon'ble Gauhati High Court is worth quoting:

".......... In the present case exercise of jurisdiction by the Tribunal in entertaining the petition filed by the respondent cannot be said to be an exercise beyond the competence of the Tribunal, when the Tribunal has entertained the petition and we do not find any infirmity in the order passed by the Central Administrative Tribunal. We cannot say that exercise of jurisdiction by the Tribunal is not a proper exercise of the discretion by the Tribunal in the facts and circumstances of the present case.

In view of the above, the petition stands disposed of. However, there shall be no order as to costs."

- 6. The contention of the respondents is that there are subsequent proceedings against the applicant and therefore, the sealed cover could not be opened. We are of the view that it is not in conformity of the legal position since the cloud that was prevailing prior to 1998 when the DPC was held and the applicant's selection was withheld and kept in sealed cover it has to be opened since the applicant was exonerated and the benefit has to be granted to the applicant if he is otherwise fit for promotion. The Hon'ble Supreme Court in Anand Kumar Vs. Prem Singh and others, 2001 SCC (L&S) 742 and S.N. Dhingra and others Vs. Union of India and others, (2001) 3 SCC 125, has held that the DPC at the relevant time has to be considered since if at the relevant time the applicant was eligible he would have been promoted at that point of time and therefore the sealed cover procedure is being adopted. The benefit of this should be given to the applicant.
- 7. Therefore, we are of the considered view that in the facts and circumstances of the case the sealed cover has to be opened and the applicant has to be promoted if he is otherwise found fit by

holding a Review DPC within a time stipulation of three months from the date of receipt of a copy of this order.

We there direct the respondents to open the sealed cover and if found eligible hold a Review DPC within a time frame of three months from the date of receipt of a copy of this order and communicate/report the same to the applicant.

The O.A. is accordingly disposed of. No order as to costs.

(K. V. SACHIDANANDAN) VICE-CHAIRMAN (J)

/(B. N. SOM) VICE-CHAIRMAN (A)

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केलीय प्रशासनिक अधिकरण Central Administrative Tribunal

- 4 JAN2005

गुवाहारी व्यायपीठ Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

ORIGINAL APPLICATION NO. 02 OF 2005.

Shri Biprajit Dutta Applicant

- VERSUS -

The Union of India and Others..... Respondents

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Signature of the Applicant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :: GUWAHATI

ORIGINAL APPLICATION NO. OF 2005.

Shri Biprajit Dutta Applicant

- VERSUS -

The Union of India and Others Respondents

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Signature of the Applicant

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(An Application under section 19 of the Administrative Tribunals Act, 1985)

ORIGINAL APPLICATION NO.

2

OF 2005

Shri Biprajit Dutta,
Assistant Executive Engineer/Pl-2
General Manager/Con's Office,
N.F.Railway, Maligaon,
Guwahati – 781 011

..... APPLICANT

VERSUS -

- The Union of India, Represented through the General Manager, N.F.Railway, Maligaon, Guwahati – 781011
- The General Manager/Con, N.F.Railway, Maligaon, Guwahati – 781011
- Principal Chief Engineer,
 N.F.Railway, Maligaon, Guwahati 781011
- 4. Chief Personnel Officer, N.F.Railway, Maligaon, Guwahati – 781 011
- 5. Chief Engineer (Con-2), N.F.Railway, Maligaon, Guwahtai – 781 011
- 6. Dy. Chief Personnel Officer (Con), N.F.Railway, Maligaon, Guwahati 781 011

<u>RESPONDENTS</u>

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DETAILS OF APPLICATION:

Particular of the order against which the application is made.

The applicant is aggrieved by the depriving and delaying atitude of the Railway Administration for Nonconsideration of his case for promotion to senior Scale in the post of Executive Engineer (Group – B), even after the order of imposing Major penalty dated 08.11.2001, was set aside and quashed by this Hon'ble Tribunal vide Judgment and Order dated 09.05.2002 in Original Application No. 310 of 2001.

Jurisdication of the Tribunal

The applicant declares that the Hon'ble Tribunal has jurisdiction over the subject matter as well as territorial jurisdiction in respect of the application.

3. Limitation

The applicant frurther declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

Between 3000

4. Facts of the Case

4.3

- 4.1 That, the applicant is a citizen of India and is entitled to all the rights and privileges guaranteed by the Constitution of India and the laws framed thereunder.
- 4.2 That, the applicant is working as Assistant Executive Engineer, a gazetted post, and is posted in the offic fe of the General Manager (CON), N.F.Railway, Maligaon. Prior to his posting in the office of the General Manager (CON), N.F.Railway, Maligaon, the applicant was working as Assistant Executive Engineer/CON, N.F.Railway, Ambassa.
 - That, prior to his posting at Ambassa, the applicant Engineer/CON, Assistant as working was N.F.Railway, Dimapur. In the year 1994-95, the applicant checked and passed stacks of ballast measuring to 1739.373 Cubic Metre, supplied to the railway administration. The ballast were passed after proper sieve analysis as per Clauses provided in the Contract Agreement No. CON/LD/8. After the passing of the stacks of ballast by the applicant a CBI check was made without observing, the norms of sieve anadlysis prescribed in the said contract agreement. Thereafter, a chargesheet for major penalty was issued by the General Manager/Con, N.F.Railway, Maligaon on \$\sqrt{2}8-6.97\$ and an inquiry was conducted by appointing on inquiry officer. The Inquiry Officer in his report/Finding inter - alia, held that checks conducted by the CBI officials were not as per the the

By frigid DUTA)

norms specified in the contract agreement and that the charge framed against the applicant was not established & fully exonarated the applicant (C.O.) undoubtedly. The General Manager/Con, N.F.Railway Maligaon (Disciplinary authority), disagreed with the Inquiry Officer and after serving a notice of disagreement on the applicant, imposed the major penalty of reduction to a lower stage of the time scale of pay for a period of one year with cumulative effect which will not have the effect of postponing the future increment, vide No. Z/SSs/CON/DA/GAZ(BD) dated 30.11.99/21.02.2000.

A copy of the memorandum imposing the major penalty dated 30.11.99/21.2.2000 is annexed as ANNEXURE – A/1

the Railway Board against the penalty imposed but no relief was given to the applicant and the applicant had to move this Hon'ble Tribunal by filing O.A. No. 310/2001 for setting aside and quashing the illegal and unjustified punishment imposed upon hin, being an innocent Railway employee. During the pendency of the O.A. No. 310/2001, the General Manager/Con, N.F.Railway, Maligaon vide Memorandum dated 16.10.2001, withdrawn the penalty imposed on the applicant on 30.11.99/21.2.2000 reserving the right to issue a fresh notice of imposition of penalty. Accordingly, a fresh penalty of reduction of pay by one stage in the same time scale for a period of one year with cumulative effect of postponing future increments, was imposted on the applicant

(2) PROJIT DUPA(E)

vide No. Z/SS/CON/DA/GAZ(BD) dated 08.11.2001 by the General Manager/Con, N.F.Railway Maligaon. This repeated order for imposing fresh penalty beyond the compete/ncy of GM/CON was also challenged before the Hon'ble Tribunal as the matter was "sub-judice".

A copy of the order imposing the fresh penalty dated 08.11.2001 as annexed as ANNEXURE – A/2. alongwith a letter of applicant dated :12.11.2001

4.5. That the Hon'ble Tribunal by Judgement and order dated 09.05.2002 was pleased to allow the O.A. No. 310/2001. The Hon'ble Tribunal observed that the Inquiry Officer on evaluation of the materials exonerated the applicant and although the Disciplinary Authority purported to disagree with the Inquiry Officer, in fact no disagreement is discernible. Besides, the disagreement memo is also not in conformity with Rule 10 of the Railway Servants (Discipline and Appeal) Rules 1968. According to the Hon'ble Tribunal, the material on record also otherwise did not establish the fault of the charged official/applicant, and in the circumstances, the ord\er of penalty imposed on the applicant if \$ wholly unjustified. The Hon'ble Tribunal held that, since the impostion of penalty vide order dated 30.11.99/21.2.2000 has been with drawn, no order is necessary. However, the Honble Tribunal was pleased to set aside and quash the order of penalty dated 08.11.2001.

Carpeon During

A copy of the Judgment of Order dated 09.05.2002 passed by this Hon'ble Tribunal in the O.A. No. 310/2001 is annexed as ANNEXURE – A/3.

That, in the disciplinary proceedings against the 4.6. applicant chargesheet was issued on 28.06.1997 and penalty was imposed on 08.11.2001 by the disciplinary authority, which was, however, set aside and quashed by this Hon'ble Tribunal vide Judgment and Order dated 09.05.2002 in O.A. 310/2001. During the pendency of the disciplinary proceeding, a number of persons including some Assistant Executive the applicant as junior Engineer/Group-B have been considered for promotion by the Departmental Promotion Committee (DPC) and they were promoted to Senior Scale as Executive Engineer and Divisional Engineer in the year 1998. vide Office Order No. 08/1998 under letter reffered No. E/283/31/Pt.XVIII(()) dated 17.04.1998. These persons are namely S/Shri G.C. Sarkar, 2) M.K. Pandey, 3) Anil Kumar and 4) U. N. Sonowal. Thereafter, two more panels of AEN/Group-B, Junior to the applicant, were recommended by the DPC in the January, 2001 and in February, 2002 for promotion to Senior Scale. The applicant was not informed about his case for promotion to Senior Scale because of the pendency of the disciplinary proceedings. The penalty imposed on him after conclusion of the discliplinary proceedings vide order dated 08.11.2001 was ultimately set aside and quashed by this Hon'ble Tribunal on 09.05.2002.

A' copy of the Office order dated 17.04.1998 along with the seniority list of Group – B Officers of Civil

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Engineering Department are annexed as ANNEXURE-A/4 and A/5.

- That as stated in the foregoing paragraph in the year 4.7 and 2002 fresh batch of AEN/Group-B considered by DPC for promotion to Senior Scale and although the applicant was in the zone of consideration he was not promoted as he was under going forceful/ punishment imposed illegally by the General Manager/CON, Z/SS/CONDA/GAZ/(BD) No. order vide 30.12.99/21.02.200 Annexure A-1 which was subsequently withdrawn and the fresh order of penalty which was reimposed vide Order No. Z/SS/CON/DA/GAZ(BD) dated 08.11.2001, Annexure - A/2, was quashed and set aside by the Hon'ble Tribunal by the Judgment and Order dated 09.05.2002 in O.A. No. 319/2001.
 - 4.8. That under Railway Bords letter No. E(D&A)92 RG 6 149 (B) dated 22.01.93, in the case of a Group A and Group-B Railway servant against whom a Chargesheet has been issued and disciplinary proceedings is pending, the Departmental Promotion Committee (DPC) shall assess the suitability of the Railway servant concerned along with other illegible candidates without taking into consideration the disciplinary proceeding pending and the assessment so made shall be kept in a sealed cover to be opened on the conclusion of disciplinary proceedings which results in dropping of all allegation against the Railway Servant. In case the Railway Servant is completely exonerated the due date of his promotion will be determined with reference to the position assigned to him in the findings kept in the sealed

Bigning Surth)

cover and with reference to the date of promotion of his next junior on the basis of such position. The Railway servant may be promoted, if necessary, by reverting the junior- most officiating person.

A copy of the Railway Board's letter dated 22.01.1993 is annexed as ANNEXURE – A/6

4.9. That, after the penalty imposed on the applicant at the conclusion of the disciplinary proceedings against him, was set aside and quashed by this Hon'ble Tribunal on 09.05.2002, it was the responsibility of the respondents to open the sealed cover and to give promotion to the applicant from the date (17.04.98 as cut of date) his next junior was promoted. Signce that was not done, the applicant submitted a respresentation dated 03.06.2002 addressed to the General Manager (P), N.F.Railway, Maligaon through proper channel, highlighting the afore mentioned facts and praying for opening the sealed cover and promote him to the Senior Scale with effect from the date his junior were promoted in the junior were promoted in the year 1998 w.e.f. 17.04.1998.

A copy of the said representation dated 03.06.2002 is annexed as ANNEXURE – A/7.

4.10. That, the aforementioned representation dated 03.06.2002 was not responded by the respondents. Instead, the respondents approached the Hon'ble Gauhati High Court by way of filing a write petition, being WP(C) No. 7809/2002, wherein prayer was made for quashing the Order dated 09.05.2002 passed by the Hon'ble Tribunal in O.A. No. 310/2001. The Hon'ble High Court by Judgment and Order dated 08.01.2004 declined to interfere with the order dated 09.05.2002 passed by this Hon'ble Tribunal in O.A.

Bitmer 1 cong (A)

No. 310/2001 as no infirmity was found in the said order and the judgment of Hon'ble CAT/GHY was upheld.

A copy of the Judgment and Order dated 08.01.2004 passed by the Hon'ble Gauhati High Court in WP (C) No. 7809/2002 is annexed as ANNEXURE – A/8.

4.11. That, the order dated 09.05.2002 passed by this Hon'ble Tribunal in O.A. No. 310/2001, where by the penalty imposed on the applicant was set aside and quashed, has been upheld by the Hon'ble High Court vide Judgment and Order dated 08.01.2004 In The applicant stood completely WP(C)) NO. 7809/2002. exonerated from all charges undoubtedly and as a natural corollary the sealed cover in respect of the applicant has to be opened and promotion to be given from the date his juniors were promoted. However, the respondent authority failed to initiate any step in this regard adding to the worst suffering and woes of the applicant. The applicant submitted a reminder dated 09.08.2004 with reference to his earlier representation dated 03.06.2002 addressed to the General Manager, N. F. Railway, Maligaon through proper channel. The applicant requested the respondent authority for opening the sealed cover in respect of D.P.C. recommendation in 1998 in the matter of his promotion to Senior Scale and for implementation of the same. However, the said representation dated 03.06.2002 as well as the reminder, failed to evoke any response from the side of the respondents.

A copy of the said reminder dated 09.08.2004 is annexed as ANNEXURE – A/9.

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5. Ground for relief with legal provisons:-

- That, the sealed cover procedure is mandatory and is to be 5.1 adopted when an employee is due for promotion but disciplinary proceedings are pending against him at the relevant time and hence, the finding of his entitlement to the benefit are kept in a sealed cover to be opened after the proceedings in question are over. Consideration of case of an employee for promotion cannot be withheld merely on ground of any disciplinary proceedings, against him. The sealed cover procedure is to be resorted to only after the charge - memo is issued to the employee in a disciplinary proceeding, when disciplinary proceeding is initiated against the employee. The sealed cover is to be opened in case of complete exoneration of the employee from all charges and promotion to be given from the date his juniors were promoted. The benefit of the salary of the higher post along with the other benefits has to be given from the date on which he would have normally been promoted but for the disciplinary proceeding. This is the law laid down by the Hon'ble Supreme Court in K.V. Jankiraman case and the said principle is codified in various Government of India (Department of Personnel and Training) Office Memoranda as well as the letters from the Railway Board No. E (D&A) 92 RG6 - 149 (B) dated 22.01.1993 and No. E (D&E) 2003 RG - 6/15 dated 07.05.2004.
 - 5.2 That, the applicant stood completely exonerated from all charges undoubtedly by I.O. in the disciplinary proceedings against him even after, the order of penalty dated 08.11.2001 re-imposed on him, was set aside and quashed by this Hon'ble Tribunal vide Judgment and Order dated 09.05.2002 in O.A. 310/2001 and which

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was also upheld by the Hon'ble Gauhati High Court in WP(C) No. 7809/2002 vide Judgment and Order dated 08.01.2004. Therefore, the respondents in all fairness ought to opened the sealed cover in respect of the recommendation made by the Departmental Promotion Committee (D.P.C.) which met from time to time during pendency of the disciplinary proceedings against the applicant and the applicant be given promotion to the Senior Scale from the date his juniors were promoted w.e.f. 17.04.1998. However, no such step has been initiated by the respondents, which is clear contravention of the law laid down by the Apex Court as well as the Government Circulars.

- 5.3 That, the non-consideration of the case of the applicant for promotion to Senior Scale from Group B Assistant Executive Engineer by opening the sealed cover has violated the fundamental and other legal rights of the applicant.
- That, the denial of promotion to the applicant after being completely exonerated from all charges in the disciplinary proceedings cannot be justified in any view of the matter. Persons who are junior to the applicant as AXEN/ Group- B have already been promoted to the Senior Scale way back in the year 1998 whereas the applicant is deprived from due promotion till date because of a Faulty charge sheet based on false & base less allegation even after imposing repeated forceful punishment to an Innocent Railway Employee and prolong intentional delay of Disciplinary proceedings by the respondent. The impugned action of the respondents suffers from the vice of discrimination and is hit by Article 14 of the Constitution of India.



- That, the applicant is suffering great loss in terms of 5.5 money and humifiation because all his juniors have superseded him by now whereas the applicant is stagnating in the same post without being considered for promotion even after complete exoneration from all charge in the disciplinary proceedings. The respondents have committed undue delay in finalisation of disciplinary proceedings. The alleged incident to which the charge relate took place during 1994-95. The charge memo was served on the applicant on 28.06.1997. Thereafter, inquiry was held and the Inquiry Officer in his report dated 25.02.1999 recorded the finding that the charges were not substantiated against the applicant. The diciplinary authority did not agree with the Inquiry Report and penalty was re-imposed on the applicant vide order dated 08.11.2001 which was , however, set aside and quashed by the Hon'ble Tribunal on 09.05.2002 in O.A. No. 310/2001. The respondents further carried the matter to the Hon'ble Gauhati High Court but the Hon'ble Court refused to interfere, finding no infirmity in the order passed by this Hon'ble Tribunal.
 - 5.6. That, the respondents are causing great delay in opening the sealed cover in respect of the applicant. The disciplinary proceedings against the applicant was initiated on 28.06.1997 with the issuance of the charge memo and during pendency of the said proceedings, the D.P.C. met in the year 1998 and recommended the names of persons who are junior to the applicant for promotion the Senior Scale. In respect of the applicant, the recommendation of the D.P.C. ought to have been kept in sealed cover due to pendency of the disciplinary proceedings. But, after complete exoneration of the applicant from the charges, the sealed cover ought to be opened and the applicant to be given promotion from the date his juniors were promoted. The inaction/delay on the part

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of the respondents in opening the sealed cover is causing tremendous hardship and mental agony to the applicant, who has been made to suffer for the last almost 10 years for no fault of his.

6. <u>Details of the Remedies Exhausted :-</u>

That, the applicant filed reminder on 09.08.2004 but the same has not been considered by the respondents.

7. <u>Matters not Previously Filed or Pending with any Other Court.</u>

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Reliefs Sought :-

In the premises aforesaid, it is therefore, prayed that the Lordships of this Hon'ble Tribunal may be pleased to admit this application, call for the records and after hearing the parties and upon perusal of the records be pleased to direct the respondents to open the sealed cover in respect of the applicant and to give him promotion to the Senior Scale from the date his Juniors were promoted in 1998 along with all other consequential benefits and/or be pleased to pass any such further or other order/orders as your Lordships may deem fit and proper.

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And for this act of kindness, the humble applicant as in dutybound, shall ever pray.

9. <u>Interim Order, if any Prayed for</u>:-

Nil.

10. Particulars of Postal Order Filed in Respect of the Application.

I.P.O. No. 412353

Dated 3-1-2005

Payable Gunahati.

11. <u>List of Enclosures</u>:
As in Index.

VERIFICATION

I, Shri Biprajit Dutta, Son of Late B.C. Dutta, aged about <u>46</u> years, working as Assistant Executive Engineer, N.F.Railway, Construction (Planning), residing in Railway Bunglow No. 294/D, Sarada Colony, Maligaon, Guwahti - 781 011, do hereby verify that the contents of paragraphs 4.1 to 4.11 ae true to my personal knowledge and paragraphs 5.1 to 5.6 are believed to be true on legal advice and that I have not suppressed any material fact.

Date: 04-01-2005.

Place: Gunahati.

Signature of the Applicant

MWG.

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Annexure A/1

MEMORANDUM

I have gone through the charges framed against Shri Biprajit Dutta, AEN/Con/DMV now AEN/Con/KUGT vide Memorandum of even number dated 28.6.97, the Inquiry Report, representation of Charged Officer dated 3.11,99 on the Inquiry Report and all other relevant facts and circumstances of the case.

The representation of the C.O has been carefully considered. I feel that ends of justice would be met with by imposition of Major Penalty of 'Reduction to a lower stage in the time scale of pay' for a period of one year with cumulative effect which will not have the effect of postponing the future increment of his pay.

Shri B. Dutta has the right to appeal to the President within 45 days, under Railway Servants (D & A) Rules, 1968.

নিদ্র গার্ল্ড (R. L. Malik) General Manager/Con N.F.Railway,Maligaon.

<u>To</u> Sri Biprajit Dutta, AEN/Con/KUGT

No: Z/SS/Con/DA/GAZ(BD)

Dt: 36'-11-99.

21-02-200

Copy forwarded for information to :-

- 1. FA & CAO/C/MLG
- 2. CVO/MLG
- 3. OS(P)/GAZ
- 4. Copy for P/Case.

Certified to be tome ropy.

Konshrender Raul

Advocate

for General Manager/Con

7- Annixur-A/2

MEMORANDUM

I have gone through the case of Major Penalty against Shri Biprajit Dutta, Notice for Imposition of punishment was issued vide No. Z/SS/Con/DA/GAZ(BD) dt. 30-11-1999/21-2.2000. However, it was found that the NIP issued as above was defective because of the following reasons:

- (i) The terms "Cumulative effect" and also "will not have the effect of postponing his future increments" are mutually exclusive.
- (ii) It has been stated in the RIP that appeal lies to the President of India. However, since Shri Dutta is Group B officer, in terms of Schedule-III to RS(D&A) Rules, 1968, appeal against the order of General Manager, shall lie to the Railway Board.

In view of this the NIP issued vide No. Z/SS/Con/DA/GAZ(BD) dt. 30-11-1999/2 2.2000 was cancelled, without prejudice to issue of free orders. Vide No.Z/SS/Con/DA/GAZ(BD) dated 16.10.2001:

Shri Dutta has represented that the main reasons for undersize ballast beyond permissible limit had been (i) non-representative sample, (ii) accumulation of dust at the mid of stack, (iii) screening effect of hand panja and kata kodal during digging activity and (iv) accumulation of dust particles at the mid of stack due to rain.

The points raised by the CO., do not explain the high variation found in sample to the tune of 21.43% (in one sample). Any error in sampling would have evened out and would not have resulted in undersized ballast exceeding permissible limit of 5% in all the stacks in which joint surprise check was done. In view of this Shri Dutta is responsible for causing financial loss to the Railway by passing and accepting undersize stone ballast. I hold Shri Dutta guilty of misconduct under Rule 3.1 (ii) of Railway Servants (Conduct) Rules, 1966. I feel the ends of justice would be met with if a penalty of reduction of pay by one stage in the same time scale for a period of one year is imposed. This will have the cumulative effect of postponing his future increments.

An appeal against the above order lies to the Railway Board, the next higher authority, which may be submitted within 45 days of the receipt of this letter.

(G. R. Madan)

General Manager/Con,
M. R. Railway, Maligaon

To Shri Biprajit Dutta, AEN/Con/KUGT

No. Z/SS/Con/DA/GAZ(BD)

Dated, 8th November/2001

Costified to be true copy.

K. Laul

Advocate

A/2 Cont'd

Confidential Dt.-12/11/2001

From BIPRAJIT DUTTA AEN/CON/KUGT at Ambassa

The General Manager Construction N.F. Railway Maligoan, Guwahati -11

Through Dy. CE / Con / KUGT at Agartala

Sub. - Memorandum of Punishment Communicate Through Letter No. -Z/SS/CON/DA/GAZ (BD) Dt. - 16th Oct., 2001 Recommunicated by Dy. CE/ Con / KUGT Through his letter no. - E/74/Con/K-A/850 dt - 08-11-2001.

Respected Sir,

With reference to the above subject matter I beg to state that the D.A. (Disciplinary Authority) completed his job as soon as final order issued. As such the question of issuing further order on the same DAR proceeding does not arise.

Any modification on the final order can only be made by the Appellate authority only.

Besides the matter is Sub. - judice before the Honble. CAT, Guwahati vide case no.-310/2001.

Therefore, U/S 19(4) of the Tribunal Act, No order can be issued without permission from the said Honble. CAT.

As such any further order issued by the DA would be not only without jurisdiction but also amount to CONTEMPT of COURT.

With Regards.

Certified to be true copy.

Certified to be true copy.

Advocate.

(B. Dutta) Asstt. Executive Engr./ Con/ KUGT at Ambassa

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Annexure A/3.

CHYANGE DENCH:

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DESPATCH TO CAT /CHY/JUDL.

DATED, GUWAHATI, THE

MISC. PETITION NO. : 3/0/200/ CONTEND PETITION NO. :

REVIEW APPLICATION NO. :
THANSFER APPLICATION NO. :

shori B Dutta APPLICANI(S)

VEHSUS

union of India 2 or RESPONDENT(S)

Ta

Mr. R. Dutta,

Advocate

Cranhati High court.

Cranhati

Please find herewith a copy of Judgment/Order dated 9/5/200 passed by the Bench of this Hontble Tribunal comprising of Hontble Justice Shri D. M. Att Chaudher Vice-Chairman and Hontble Shri D. M. Att Chaudher Member, Administrative in the above noted case for information and necessary action. if any

Please acknowledge receipt of the same.

Enclo : <u>As stated above</u>.

Cartified to be true copy.

K. Raul

Advocate

BY OHDER

- DEPUTY REGISTIAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Original Application No.310 of 2001

Date of decision: This the 9th day of May 2002

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman The Hon'ble Mr K.K. Sharma, Administrative Member

...Applicant

Shri Biprajit Dutta, Assistant Engineer/Con, N.F. Railway, Kumerghat, Tripura By Advocate Mr R. Dutta.

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- The Union of India, represented by The Secretary, Railway Board, Rail Bhawan, New Delhi.
 - 2. The Chairman, Railway Board, Rail Bhawan, New Delhi.
 - The General Manager/Con., N.F. Railway, Maligaon,
 - 4. The Deputy Chief Personnel Officer/Con, Respondents N.F. Railway; Maligaon,

By Advocate Mr B.K. Sharma, Railway Counsel. and Mr S. Sarma.

ORDER (ORAL)

CHOWDHURY.J. (V.C.)

In this application under Section 19 of Administrative Tribunals Act, 1985 the applicant has assailed the legitimacy of the action of the respondents in imposing a major penalty thereby reducing his pay by one stage in the time scale of pay in the following circumstances:

under the . gain is working for applicant respondents as Assistant Engineer. While he was no nerving he was served with a memorandum dated 28.6.1997 containing the statement of articles of charge accompanied by the statement of imputations of misconduct or misbehaviour in support of the articles of charge. The articles of charge alleged against the applicant are as follows:

"That, Shri Biprajit Dutta while posted and functioning as Assistant Engineer (Construction) N.F. Railway, Dimapur since 1993, committed gross misconduct in as much as that he had received and accepted undersized stone ballast for a quantity of 193.800 cu.m. from M/s Dhirumal, Contractor of Dholdoli-Bokajan Sector, Assam during the year 1994-95 in persuance of the contract agreement vide No.CON/L-D/8 dt. 5.2.94 without performing contract analysis sieve proper received thereafter shown correct sized stone ballast of 193.800 cu.m. in agreement stack No.KL-I, KHKT-IC, K-1, KB-I and DMV-2 and later on, passed the bill of Rs.1,02,549.00 for the said payment to the said contractor for quantity of undersized stone ballast by causing undue financial loss to the Railway Department and corresponding gain to the said contractor. ommission

o £ acts commission on the part of said Shri Bipcajit tentamounts to the Dutta, AEN, N.F. Railway, violation of the conduct Rule 3(1) (i), (ii) & (iii) of Railway Service Conduct Rule/1966."

The applicant submitted his written statement of defence denying and disputing the allegations mentioned in the chargesheet. In the written statement the applicant stated that the sieve analysis by the applicant was done in strict adherence to the clauses mentioned in the contract agreement. He referred to the clauses mentioned in the contract agreement and specifically stated that the joint surprise check conducted at Dimapur by the Central Bureau of Investigation (CBP for short) with the association of the RSO, the said authority took samples from one stack with the held of spade/shovel and performed without following the analysis sieve prescribed and hence there was a difference of result.

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The authority conducted an empiry and examined withen noit. The Executive Engineer Incharge was examined and the Inquiry Officer examined the said officer as a Technical Officer and asked questions as to how samples were to be taken from each stack. The Executive Engineer made the following statement before the Inquiry Officer:

"For every 50 cu.m. of Ballast a sample of point 0.028 cu.m. has to be collected from different parts of a stack selected at random to make a representative sample of the ballast stack. AS a technical man AEN/CON supposed to know the sieve analysis process.

"At the very begining of the check I made Mr G.P. Jaiswal and Mr. D.B. Singh understand that a Onty. of one bow of sample = .028 cu.m./0.03 cu.m. of Ballast is to be taken at random from different parts of the stack for each 50 cu m. of Ballast

But at the site Mr D.B. Singh stated that due to shortage of time he will collect only one or two sample from each stack of Ballast. Considering that Shri D.B. Singh had special power I did not further insisted for more sample."

The Executive Engineer was specifically asked by the Inquiry Officer whether he was satisfied with the Sieve analyais by the CBI officer. His answer was as follows:

I was not satisfy with the sample collection. Samples were collected by two Constables of the CBI branch and our khalashi were not permitted to draw the samples. They have not collected required no. of samples at random.".

One Shri Pallab Kanti Das, EX IOW/CON/DMV was examined on behalf of the Railway Authority, who made the following statement:

"That Sir, on 31.3.95 I had been asked by my superior official Mr B. Datta, AEN/C/DMV to attend site on 1.4.95 to accompany the investing Official. Accordingly I attended site first at KHKT and DMV along with my superiors.

That Sir,

Singh inspector/CBI/ D.B. Silchar had taken leading part with the help of Sri J.P. Jaiswal RSO/TSK and they made a team with B.N. Parial EX-XEN/C/DMV, B. AEN/C/DmV, Suresh Kumar authorised representive of contractor M/s DAirumal and with myself.

instruction

Shri D.B. Singh That Sir, CBI/Silchar instructed to dig the Ballast stacks at least middle part of stacks for performing sieve analysis accordingly as per his/ the contractor, site representive dig out the ballast with the help of kata. Kodal and hand punja in one location. Shri D.B.; Singh asked his man, a constable (Name not known) for taking sample with the help of spade and Belcha-from the middle part of the btacks.

advise his Sir, per his That a.s collected the samples each from one stacks except stack no KL-1 from a particular one location. VEN\COM and XEN, шy representative has pointed out that the process of collecting the sample is not as per CA clause, but the investing Officials did not heard our request and collected the sample saying that they had no time.

After collecting the sample they asked us for seive analysis and accordingly we had done the seive analysis with the help of no screening boxes 0.305x0.305x0.305 mtr. sample, 0.20x0.20x0.20 dum. for ballast retained on 50 mm. 2 mesh and 0.10xQ.10x0.14 cum for

Ballast past through 20mm² mesh and result was calculated by XEN/CON/DMV and placed on memorandum an propared by Shill D.B. Slinghy Inspector CBI/Silchar.

Since the samples are not collected properly and the results are showing beyond permissible limit, I personally along with my AEN/C/DMV had given a representation justifying the reasons for maximum undersize Ballast to Shri Singh inspector CBI/Silchar though his acknowledgement and requested him again for proper calculation of sample but they did not need our request."

The concerned officer Shri G.P. Jaiswal RSO/CBI/DBRT was also examined by the Inquiry Officer. He was specifically the procedure of conducting the asked, as to analysis. The officer answered that "it was left upon the choice of the technical officers (Parial, Executive Engineer and B. Dutta) where from samples would be drawn and I believe being experienced officers they have acted as per rules." The charged official was also examined. On concluition of the enquiry, the inquiry Officer aubmitted his report and on evaluation of the materials on record exonerated the officer. On receipt of the report a copy of

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the same was sent to the applicant for information vide letter dated 23.9.1999. The said letter also communicated the disagreement memo of the Disciplinary Authority. The full text of the disagreement memo of the Disciplinary Authority is reproduced below:

"DISAGREEMENT MEMO OF THE DISCIPLINARY AUTHORITY.

The Inquiry Officer has concluded that charges against Shri B. Dutta, AEN/CON/KUGT were not established.

In this regard, I do not agree with the findings of the I.O. My reasons for not agreeing with the findings are as under:-

) It has been said that samples taken for surprise check were not as per norms specified in para 1.7-2.2 of Railways agreement, as per which one sample for each 50 Cum volume of ballast stack should have been taken. For the total quantity of ballast of 1739.973 Cum, roughly 35 samples should have been taken, as against 6 samples of surprise check.

The sampling provided in the Contract Agreement is basically for the Officer/Supervisor to test check the ballast including sieve analyais and not for suprise checks; conducted by the Vigilance.

ii) All the 6 samples show variation for specifications in regard to under size ballast, which is as high as 21.43% in one sample.

It is however, conceded that if the samples taken were more, the results would have been different and gravity of charge might have come down. This observation is based on the fact that stacks varied in size from 66 Cum to 706 Cum, which is a very wide variation."

thereafter by order dated 30.11.1999/21.02.2000 the authority imposed a major penalty of reduction to a lower stage in the time scale of pay for a period of one year with cumulative effect which will not have the effect of postponing the future increment of his pay. The applicant preferred an appeal before the President of India, which was subsequently, at the instance of the respondents

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addressed to the Railway Board and the appeal preferred before the Railway Board on 2.2.2001 is $\frac{1}{2}$ et to be disposed of. The applicant thereafter moved this Tribunal by way of the present O.A. While the matter was ponding, the penalty order was withdrawn vide memo dated 46.10.2001. In the said memo it was specifically indicated that the order of penalty of reduction to a lower stage for a period of one year with cumulative effect which would not have the effect postponing the future increment of his pay incorrect and accordingly the same was withdrawn without prejudice. Subsequently, vide order dated 8.11.2001 the respondents imposed the penalty of reduction of pay by one stage in the same time scale for a period of one year. It also indicated that reduction of pay would have cumulative effect of postponing his future increments. The applicant hig application thereafter questioning the amended legitimacy of the penalty imposed.

4. The respondents submitted their written statement danying and disputing the contentions of the applicant.

by Mr S. Sauma, Advocate, representing the respondents at length. We have already indicated the nature of the materials in support of the attendations. The main allegation that the applicant without performing the sleve analysis as per the contract agreement leading to the payment of bills was not proved and established. The ommination and commission alleged against the applicant was not established in the enquiry proceeding. The inquiry officer in his report, on evaluation of the evidence, charly found that the samples of was from the stacks for

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sieve analysis on FSA:1995 were far from norms specified in para 1.7-2.2 of the Railway's contract agreement No.CON/ I-D/6 dated 5.2.1994. The charge for acceptance of 193.734 cum undersized ballast was not established on the basis of the result of the surprise check. The Inquiry Officer found that another field check eliminated the controversy. On analysis, the Inquiry Officer held that the charges were not established. It may be mentioned that though there was one charge, the Inquiry Officer for the purpose of his convenience split the charge into two articles and on evaluation of the materials he exonerated the applicant from the charge. The Disciplinary Authority purported to disagree with the Inquiry Officer though no disagreement is discernible. On analysis of the entire evidence on record the Disciplinary Authority itself in its disagreëment note conceded that if the samples were more results would have been different and the gravity of the Under Rule might have come down... charge Disciplinary Authority having regard to the findings of Officer independently act the Inquiry is to the matter. He is free to differ from the report of the Inquiry Officer by citing reasons in thereafter he may remand the case to the Inquiry Officer for further enquiry or he may on basis of the materials on record give his own finding on the charge and pass appropriate order. We have already indicated the full purported disagreement, which no the record disagreement at all. Thre materials on also guilt charged otherwise did not establish the of the the order of official. In the circumstances, wholly unjustified. the applicant is. imposed on imposition of penalty vide order dated

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21.02.2000 since has been withdrawn, no order is necessary from this Tribunal. We, however, set aside and quash the order of penalty dated 8.11.2001.

The application is accordingly allowed. There ghall, however, be no order as to costs.

> SOLATCE CHATHUM SU/MEMBER (A)

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Annexure A/4 (Typed Copy)

NORTHEAST FRONTIER RAILWAY

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OFFICE ORDER NO 08/98(Engg)

On being empanelled for promotion to Sr Scale on ad-hoc basis the following J.S./Gr. B Officers of Civil Engineering Department are promoted to Sr. Scale on ad-hoc basis and posted as under -

<u>SN</u>	Name & Designation	Promoted and posted as
1.	Sri K. Jha, AEN/NCB -	St.AEN/NCB by utilizing the st scale element of SEN/SL/MLG.
2.	" M.N. Nadge, AEN/JID -	Sr.AEN/JID by utilizing the sr.scale element of SEN/LM/MLG.
3.	" N.S.Singh, AEN/GE&C/MLG	SEN/Computer/ MLG.
4.	" A.K.Das, AEN/III/LMG -	SR,AEN/III/LMG by utilizing the sr.scale post
		provided by GM/Con chargeable to LMG-DMV
5	" K.Paul, AEN/ZTS/APDI	Gauge Conversion SEN/ZTSAPDJ
6.	" G.C.Sarkar, AEN/Con/ -	XEN under GM/Con.
7		St. AEN/HABQ by utilizing the si-scale post
•		provided by GM/Con chargeable to construction projects.
8.	" Anil Kumar, AEN/Con -	XEN under GM/Con.
9.	" U.N.Sonowal(ST), AEN/Con -	XEB under GM/Con.
as per r	S/Shri K.Jha and M.N.Nadge will draw charge a ule	llowance till completion of their four year services

This issues with the approval of competent authority.

Sd/(A.K.Roy)
Asstt. Personnel Officer(Gaz)
For General Manager(P)/Maligaon
Maligaon, dated 17.04.1998

No.E/283/31/Pt.XVIII(O)

Copy for information & necessary action to :-

1.	GM/Con/MLG 2.	CE, CTE, CGE, CPDE, CVO/MLG
3.	CE/Con/MLG 4.	FA&CAO/MLG
<i>'</i> 5.	FA&CAO/Con/MLG 6.	DRM/APDJ, KIR, LMG, TSK
7.	Sr.DEN/APDI, KJR, LMG, TSK 8.	DAO/APDJ, KIR, LMG, TSK
9.	PS to GM/MLG 10.	PA to CE/MLG
11.	OS/Bill 12.	Officer concerned

Costified to be true copy

(A.K.Roy)
Asstt. Personnel Officer(Gaz)
For General Manager(P)/Maligaon

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Annexure A/5.

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R.B.E. No. 14/93

Subject:

Promotion from Group 'B' to Group 'A' and within Group 'A' of Railway Officers against whom disciplinary/Court proceedings are pending – Procedure and guidelines to be followed.

No. E(D&A) 92RG6-149(B), dated: 22.1.1993

In supersession of all instructions contained in Board's letter No. E(D&A)88RG6-21, dated 21.9.1988 [Bahri's RBO 1988-II, 244 (RBE 211/88) & 2.7.1990 on the above subject, the procedure and guidelines laid down below shall be followed in the matter of promotion from Group 'B' to Group 'A' and with in Group 'A' of Railway Officers against whom disciplinary/Court proceedings are pending.

- 2. Cases of Govt. to whom Sealed Cover Procedure will be applicable At the time of consideration of the cases of Government servants for empanelment, details of Government servants in the consideration zone for promotion falling under the following categories should be specifically brought to the notice of the Departmental Promotion Committee:
 - (i) Government servants under suspension;
 - (ii) Government servants in respect of whom a charge-sheet has been issued and the disciplinary proceedings are pending;
 - (iii) Government servants in respect of whom prosecution for a criminal charge is pending.

Certified to be tome copy.

K. Paul

Advocate

findings of the DPC in respect of the suitability of a Government servant for his promotion are kept in a sealed cover.

- 2.2 Procedure by subsequent DPCs The same procedure outlined in para 2.1 above will be followed by the subsequent Departmental Promotion Committees convened till the disciplinary case/criminal prosecution against the Government servant concerned is concluded.
- Action after completion of disciplinary case/criminal prosecution -3. On the conclusion of the disciplinary case/criminal prosecution which results in dropping of allegation against the Government servant, the sealed cover or covers shall be opened. In case the Government servant is completely exonerated, the due date of his promotion will be determined with reference to the position assigned to him in the findings kept in the sealed cover/covers and with reference to the date of promotion of his next junior on the basis of such position. The Government servant may be promoted, if necessary, by reverting the junior-most officiating person. He may be promoted notionally with reference to the date of promotion of his junior. However, whether the Railway servant who has been promoted, as mentioned above will be entitled to any arrears of pay for the period of notional promotion preceding the date of actual promotion, and if so to what extent, will be decided by the appointing authority by taking into consideration all the facts and circumstances of the disciplinary proceeding/criminal prosecution, where the authority denies arrears of salary or part of it, it will record the reasons for doing so. It is not possible to anticipate and enumerate exhaustively all the circumstances under which such denial of arrears of salary or part of it may became necessary. However, there may be cases where the proceedings whether disciplinary or criminal, are, for example delayed at the instance of the employee or the clearance in the disciplinary proceedings or acquittal in the criminal proceedings is with benefit of doubt or on account of non-availability of evidence due to acts attributable to the employee etc. These are only some of the circumstances where such denial can be justified.
- 3.1 If any major penalty is imposed on the Government servant as a result of the disciplinary proceedings or if he is found guilty in the criminal prosecution against him, the findings of the sealed cover/covers shall not be acted upon. His case for promotion may be considered by the next DPC in the normal course and having regard to the penalty imposed on him.
- 3.2 However, in the case of *ad-hoc* promotions from Group 'B' to Group 'A' and promotions within Group 'A' (Upto and including promotions to SA Grade) those imposed with the minor penalties censure, stoppage of passes/PTOs, recovery from pay and withholding of increments may also be promoted prospectively in their turn with

reference to their position in the earlier panel(s) of the DPC. In the case of those imposed with the penalty of withholding increment, however, they cannot be promoted before expiry of the penalty. The pay on promotion in all these cases should be fixed under the normal rules with reference to the date of actual promotion.

- 3.3 It is also clarified that in a case where disciplinary proceedings have been held under the relevant disciplinary rules, 'warning' should not be issued as a result of such proceedings. If it is found, as a result of the proceedings, that some blame attaches to the Government servant, at least the penalty of censure should be imposed.
- Six monthly review of "Sealed Cover" cases It is necessary to 4. ensure that the disciplinary case/criminal prosecution instituted against any Government is not unduly prolonged and all efforts to finalise expeditiously the proceedings should be taken so that the need for keeping the case of a Government servant in a sealed cover is limited to the barest minimum. It has, therefore, been decided that the appointing authorities concerned should review comprehensively the cases of Government servants, whose suitability for promotion to a higher grade has been kept in a sealed cover on the expiry of 6 months from the date of convening the first Departmental Promotion Committee which had adjudged his suitability and kept it findings in the sealed cover. Such a review should be done subsequently also every six months. The review should, inter alia, cover the progress made in the disciplinary proceedings/criminal prosecution and the further measures to be taken to expedite their completion.
- 5. Procedure for ad hoc promotion In spite of the six-monthly review referred to in para 4 above, there may be some cases, where the disciplinary case/criminal prosecution against the Government servant are not concluded even after the expiry of two years from the date of meeting of first DPC, which kept its findings in respect of the Government servant in a sealed cover. In such a situation the appointing authority may review the case of the Government servant, provided he is not under suspension, to consider the desirability of giving him ad-hoc promotion keeping in view of the following aspects:-
 - (a) whether the promotion of the officer will be against public interest;
 - (b) whether the charges are grave enough to warrant continued denial of promotion;
 - (c) whether there is no likelihood of the case coming to a conclusion in the near future;

- (d) Whether the delay in the finalisation of proceedings, departmental or in a court of law is not directly or indirectly attributable to the Government servant concerned.
- (e) Whether there is any likelihood of misuse of official position which the Government servant may occupy after *ad-hoc* promotion, which may adversely affect the conduct of the departmental case/criminal prosecution.

The appointing authority should also consult the Central Bureau of Investigation and take their views into account where the departmental proceedings or criminal prosecution arose out of the investigations conducted by the Bureau.

- In case the appointing authority comes to a conclusion that it would not be against the public-interest to allow *ad-hoc* promotion to the Government servant, his case should be placed before the next DPC held in the normal course after the expiry of the two years period to decide whether the officer is suitable for promotion on *ad-hoc* basis. Where the Government servant is considered for *ad-hoc* promotion, the Departmental Promotion Committee should make its assessment on the basis of the totality of the individual's record of service without taking into account the pending disciplinary case/criminal prosecution against him.
- 5.2 After a decision is taken to promote a Government servant on an *Ad-hoc* basis, an order of promotion may be issued making it clear in the order itself that:-
 - (i) the promotion is being made on purely *ad-hoc* basis and the *ad-hoc* promotion will not confer any right for regular promotion; and
 - (ii) the promotion shall be "until further orders". It should also be indicated in the orders that the Government reserve the right to cancel the *ad-hoc* promotion and revert at any time the Government servant to the post from which he was promoted.
- 5.3 If the Government servant concerned is acquitted in the criminal prosecution on the merits of the case or is fully exonerated in the departmental proceedings, the *ad-hoc* promotion already made may be confirmed and the promotion treated as regular from the date of the *ad-hoc* promotion with all attendant benefits. In case, the Government servant could have normally got his regular promotion from a date prior to the date of his *ad-hoc* promotion with reference to his placement in the DPC

proceedings kept in the sealed cover(s) and/or the actual date of promotion of the person ranked immediately junior to him by the same DPC, he would also be allowed his due seniority and benefit of notional promotion as envisaged in *para* 5 above.

However, in cases of promotion from Group 'B' to Group 'A' and within Group 'A' (upto and including promotions to SA Grade), if the Railway Officer is given *ad hoc* promotion as envisaged in para 5.2 above, and is finally imposed any of the minor penalties of Censure, Stoppage of Passes/PTOs, Recovery from pay and withholding of increment, such Railway Officer should be deemed as regularly promoted from the date of *adhoc* promotion duly retaining the position assigned to him in earlier panel(s).

- 5.4 If the Government servant is not acquitted on merits on the criminal prosecution but purely on technical ground and Government either proposes to take up the matter to a higher court or to proceed against him departmentally or if the Government servant is imposed a penalty other than those mentioned in the preceding paragraph in the departmental proceedings, the *ad-hoc* promotion granted to him should be brought to an end.
- 6. Sealed Cover applicable to Officers coming under cloud before promotion A Government servant, who is recommended for promotion by the Departmental Promotion Committee but in whose case any of the circumstances mentioned in para 2 above arise after the recommendations of the DPC are received but before he is actually promoted, will be considered as if his case had been placed in a Sealed Cover by the Departmental Promotion Committee. He shall not be promoted until the conclusion of disciplinary case/criminal proceedings and the provisions contained in this letter will be applicable in his case also.
- 7. Sealed Cover Procedure for confirmation The procedure outlined in the preceding paras should also be followed in considering the claim for confirmation of an officer under suspension, etc. A permanent vacancy should be reserved for such an officer when his case is placed in a Sealed Cover by the Departmental Promotion Committee.

To.

The General Manager, (P N.F. Railway, Maligaon, Ghy-11.

Through proper channel.

Sir,

Sub. : Promotion to Sr. scale in Engineering Department.

I have the honour to state the followings for your kind consideration and necessary order please.

That Sir, I am a qualified Engineer possess AMIE (INDIA) from the Institution of Engineers (India) and working as Assistant Executive Engineer group-B posted at K-A project under kind control of G.M. Construction, N.B. Railway.

That Sir, in the year 1994-95 I conducted the sieve test and accepted some quantity of ballast while working as AEN/CON, Dimapur. Thereafter a surprise check was conducted by CBI/Silchar by taking non-representative sample from the middle of the stack and on that basis a Charge Sheet was served to me and an enquiry was conducted by appointing an Enquiry Officer who, INTER-ALIA, held that charges against me were not established. However the S.M./CON, N.F.Railway was kind to disagrae with the Enquiry Officer's linding and imposed a punishment offeduction of pay by one stage in the time scale for a period of one year vide du 21 2.2002 I preferred an appeal against this. But the appeal was not disposed off. After waiting about one year I illed O.A-310 of 2001 before hon ble CAT, Guwahati. During the pendency of the said O.A. before the CAT, Guwahati, my punishment dt. 21.2.2002 was withdrawned and a fresh punishment of reduction of pay by one stage with cumulative effect was issued under GM/CON, N.F. Railway order di 8.11.2001. Hon'ble CAT's Guwahati vide judgement and order dt 9.5.2002 SET-ASIDE the order of the punishment of the GM/CON dt. 8.11.2001.

That Sir, during the pendency of the DAR proceeding DPC was held and a panel was made for promotion AEN/group-B to the Sr. scale and a number of my juniors namely S/Sri (1) G.C. Sarkar, (2) M.K. Pandey, (3) Anil Kumar and (4) U.N. Sonwal were promoted to Sr. scale in the year 1998,

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Advocate

Contd.P.D.

That Sir, under Railway Boards letter No. E (D & A) 92 RG 6-149 (B). dt.22.01.93 the Board issued instruction to the effect that a Railway servant against whome a Charge Sheet has been issued and Disciplinary proceedings is pending the Departmental promotion Committee shall ASSESS the suitability taking in to consideration the disciplinary proceeding pending and the Assessment so made shall be kept in a SEAL COVER to the opened on the conclusion of disciplinary proceeding resulting the dropping of allegation against the Railway servant and the Railway servant shall be assigned his promotion with reference to the date of promotion of his next junior.

That Sir, not only the promotion of the junior in the year 1998 there were two further panel of AEN/group-B junior to me recommended by the DPC in the year Jan/2001 and Feb/2002 for promotion to Sr. scale where my name was withdrawned on 8.11.2001 by DA and Set-Aside by the hon ble CAT, Guwahati).

That Sir, The circumstances as stands now, I stand EXONERATED from the charge as a result of setting aside of the punishment order by the hon ble CAT, Guwahati and as a result I am to be assigned my position in the panel formulated by DPC in the year 1998 for promotion to the Sr, scale. In case my case was not consider in the year 1998 and SEAL COVER procedure was not empanelled than my case is to be held and in case for any reason I am not 2001 or 2002.

Under the circumstances I humbly pray that your honour would be kind enough to issue directives for my promotions with reference to my junior as mentioned earlier and for act of this kindness I shall remain ever grateful to

Yours faithfully

(BIPROJIT DUTTA)

Asst Executive Engineer,
Ambasa/K-A project,
Construction N.F. Railway

Qute: 3rd June/2002

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आवेदक को प्रतिलिपि देने की

प्रातिकेण के तिए आवेदन की application for

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2-1/11 Or

IN THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH)

WRIT PETITION (C) NO.7809/2002

TITIONERS

àUnion of India

🛂 The Chairman,

FRailway Board, Rail Bhawan,

New Delhi

്രൂർThe General Manager/Construction, డ్డ్ NF Railway, Maligaon, Guwahati-11, Assam

4. The Deputy Chief-Personnel Office / Constitution, NF Railway, Maligaon, Guwahati-11, Assam

By advocates

: Mr S Sharma, Mr DK Sarmah,

RESPONDENT

Biprajit Dutta, Assistant Engineer/Construction, NF Railway, Kumerghat, Tripura

By advocates

: Mr R Dutta, Mr K Paul, Mr JP Chouhan, Mr A Sarma, Mr DK Dey,

BEFORE HON'BLE THE CHIEF JUSTICE MR PP NAOLEKAR HON'BLE MR JUSTICE AH SAIKIA

Date of hearing/ judgement And order

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JUDGEMENT AND ORDER (ORAL)

(Naolekar, CJ)

Heard Mr S Sharma, learned counsel for the petitioners and Mr R Dutta, learned counsel for the respondent.

2. The material facts which are necessary for adjudication of the question raised in this appeal are that the respondent Shri Biprajit Dutta, while working as Assistant Engineer in North Eastern Frontier Railway was served with a memorandum/ chargesheet dated 28-6-97 containing the statement of articles of charge accompanied by the statement of imputation of misconduct or misbehaviour in support of the articles of charge. After holding a departmental enquiry on the charges served on the respondent, the Enquiry Officer submitted the report exonerating the respondent from the charge. The disciplinary authority did not agree with the findings arrived at by the Enquiry Officer and, therefore, after service of due notice as required under the Railway Servants (Discipline and Appeal) Rules, 1968 (hereinafter shall be referred to as "the Rules, 1968") the disciplinary authority found the respondent guilty of charge and imposed a punishment of penalty or reduction of pay by one stage in the same time scale for a period of one year. This will have the cumulative effect of postponing the respondent's future increments. Aggrieved by the said order of imposition of penalty the respondent approached the Central Administrative Tribunal, Guwahati by moving a petition under Section 19 of the Administrative Tribunals Act, 1985. The Central Administrative Tribunal entertained the petition and set aside the order passed by the disciplinary authority imposing penalty on the respondent. The Tribunal on appreciation of the materials placed on record reached to the conclusion &

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that in fact as per the order of the disciplinary authority itself there was no discrepancy between the reasoning and the findings arrived at by the Enquiry Officer as well as that by the disciplinary authority. On this finding the Central Administrative Tribunal has set aside the order of the disciplinary authority imposing punishment on the respondent. Aggrieved by this order passed by the Central Administrative Tribunal the present petition has been filed.

The only submission made by the learned counsel for the Railways is that on account of the fact that imposition of penalty under Rule 6 of the Rules, 1968 being made appellable under Rule 48, the Administrative Tribunal could not have exercised jurisdiction to entertain and adjudicate upon the petition filed by the respondent under Section 19 of the Administrative Tribunal Act unless and until the respondent exhausted his remedy provided under the relevant Rules. Section 20 of the Administrative Tribunals Act prohibits the Tribunal ordinarily to admit an application unless it is satisfied that the applicant had availed of all the remedies available to him under the relevant service rules as to redressal of grievances. The phraseology used in this section clearly indicates that ordinarily the Tribunal shall not exercise the jurisdiction of entertaining the application under Section 19 unless it is satisfied that alternative remedies available to the claimant have been exhausted by him. The restriction imposed under Section 20 has to be followed and adhered to by the Tribunal ordinarily, but that does not take away the jurisdiction of the Tribunal to entertain an application even if the claimant has not exhausted the remedies provided under the relevant Rules. It is a rule of discretion and the discretion is left to the Tribunal to entertain or not to entertain an application where the remedy as provided under the relevant service Rules. The words used under Section 20 puts a balance on the side of

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not entertaining an application ordinarily when the alternative remedy is provided under the relevant service rules and it is in the exceptional circumstances of cases the Tribunal can exercise jurisdiction to entertain an application under Section 19 although the claimant has not exhausted the remedy provided under the relevant service rules. In the present case exercise of jurisdiction by the Tribunal in entertaining the petition filed by the respondent cannot be said to be an exercise beyond the competence of the Tribunal, when the Tribunal has entertained the petition, and we do not find any infirmity in the order passed by the Central Administrative Tribunal. We cannot say that exercise of jurisdiction by the Tribunal is not a proper exercise of the discretion by the Tribunal in the facts and circumstances of the present case.

4. In view of the above, the petition stands disposed of. However, there shall be no Grael as at loss of Court

= J. Attacker SI P.P. Madelean Chief Justice

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Annexure A/9

The Genaral Manager

N F Railway Maligoan

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(Through Proper Channel) ジャ ィラ/イングルム

Sir,

Sub:- Opening of the sealed cover for promotion to Sr. Scale Engineering Department.

Ref:- My representation dated 3.6.2002.

I have the honour to request you to be kind enough to refer my representation dated 3rd June 2002 and order for opening sealed cover in respect of D.P.C. recommendation held in 1998 in the matter of promotion to Sr. Scale in the Engineering branch of N. F. Railway and for implementation of the same.

With regards,

Enclo: Xerox copy of

- (1) Promotion Order No.08/98
- (2) Seniority list of Gr. 'B' Officer
- (3) Copy of representation dt.03.06.02.

Yours faithfully,

(Biprojit Dutta)

AXEN/Con/N.F.Railway/Pl.,

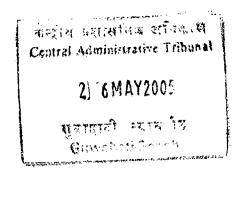
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI

O.A. NO.2/05

Sri Biprajit Dutta & Ors.

-VS-

Union of India & Ors.

WRITTEN STATEMENT FILED BY THE RESPONDENTS

- 1. That the respondents have received a copy of the petition and have gone through the same and understood the contents thereof.
- That save and except the statement which are specifically admitted herein below, other statements made in the OA are categorically denied. Further the statements which are not borne on records are also denied and the applicant is put to the strictest proof thereof.
- 3. That with regard to the statement made in para 1 to 3 of the OA the answering respondents donot admit anything contrary to the relevant records of the case.
- 4. That with regard to the statement made in para 4.1 and 4.2 of the OA the answering respondents do not admit anything contrary to the relevant records of the case.



- That with regard to the statement made in para 4.3 of the OA, the deponent while denying the contentions made therein begs to state that in terms of Rule 10(3) of RSDA Rules, 1968, the disciplinary authority may disagree with the findings of the enquiry authority on any article of charge and record, its reasons in such disagreement and record its own findings on the basis of evidences of record.
- 6. That with regard to the statement made in para 4.4 and 4.5 of the OA, the deponent does not admit anything contrary to the relevant records of the case.

That with regard to the statement made in para 4.6 of the OA the respondents beg to state that it is admitted that during the pendency of the disciplinary proceeding against the applicant some of his juniors along with the applicant were considered for promotion to senior scale Executive Engineer by the Departmental bench Promotion (DPC) committee in the year 1998. The result of DPC in respect of the applicant was kept under sealed cover due to a pending DAR case against him. Currency of the penal in the said DPC was expired before completion of DAR proceeding . As such the seal cover was not opened. The applicant was considered for promotion in the subsequent DPC held in the year 2000, 2001, 2002 & 2003 but the applicant was not found fit for promotion due to below bench marking and vigilance case C.B.I instituted at the instance σf S.P., disproportionate assets case.



It is to be stated further that the penalty imposed against the applicant was for reduction of pay for one stage lower in the same time scale for one year vide order dated 8.11.2001 and the same was set aside and quashed by the Hon'ble Tribunal in OA No.310/2001. However inspite of exoneration by the Hon'ble Central Administrative Tribunal, Guwahati from charge dated 8.11.2001, the applicant was not considered fit for promotion by the DPC due to below bench marking in ACRs and report of the vigilance case as \$\mathscr{g}\$ ated above.

Accordingly the applicant was also replied to his representation submitted to the GM(P/MLG) vide its letter No.E/112/21/con/pt-V dated 9/10.9.02.

A copy of the letter dated 9.9.83 is annexed herewith and marked as Annexure-1.

- 8. That with regard to the statement made in para 4.7 of the OA, the deponent doesnot admit anything contrary to the relevant records of the case.
- of the OA, the deponent while denying the contentions made therein begs to state that in every proceeding before the DPC the case of applicant was duly being assessed and considered that he had not been found fit for promotion to senior scale due to below bench marking in ACRs. It is fact that the penalty imposed by the disciplinary authority was set aside and quashed by the Hon'ble Tribunal, this does not



mean that he has been fit for promotion but he was continued to be found unfit for promotion by the DPC as stated above.

- of the OA the deponent while reiterating and reaffirming the statement made above begs to state that the applicant was continued to be found unfit by the DPC due to below bench marking in ACRs and registered case of SP/vigilance. Therefore promotion of the applicant from the date of next juniors is not possible.
- 11. That with regard to the statement made in para
 4.10 of the OA the deponent doesnot admit anything contrary
 to the relevant records of the case.
- 4.11 of the OA, the deponent while denying the contentions made therein begs to state that it is wrong to state for the applicant that exonerated from one charge doesnot mean exonerated from all charges but he had not cleared up other vigilance cases. It is not correct that the authority had not maintain the sealed cover rules in the instant case. The applicant was not found fit for promotion in every proceedings adjust by the DPCs. It is not fact that the applicants case was unassessed or by passed without consideration for promotion by the DPC, as it is evident from the remarks in the preceeding paras.

Under the facts and circumstances stated above the original application has no merit and deserves to be dismissed with cost.

VERIFICATION

I. Shri R. AAIVU

aged about

40 years, Son of LATE S. RAMASAMY

resident

MALIGAON

presently working as Dy chief Pursonnel officer (Hg) N.F. Railway, Maligaou do hereby solemnly verify and state that the statements made in paragraphs

are true to my knowledge and those made in paragraphs being matter of records are true to my information derived therefrom, which I believe to be true and the rests are my humble submissions made before this Hon'ble Tribunal. I am also authorised and competent to sign this verification on behalf of all the respondents.

And I sign this verification on this 25 th day of May, 2005 at Guwahati.

> Dy. Chief Personnel Officer N.F. Ballway, Maligaon Garabati-11

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Office of the General Manager (P), Maligaion, Guwahati-11.

No. E/112/21/CON PLV

Dated: 09.09.2003

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Shif B. Dutta, AXEN/CON/PL-3, TLF.Rly, Maligaon.

Sub: DPC for promotion to Sr.Scale (Adhoc) from Group-'B' of AXEM.

Ref: Your representation dated 04.08.2003.

Your representation has been examined and considered in detail. The promotion from one grade to another grade is based on the performance of preceding years. Committee after going through the details of the performance, recommends empanelment of a particular condidate. It is mentioned that you have not been considered fit for premotion, based on the performance and benchmark stipulated for the same. Accordingly your representation is disposed off.

(P.K. MNGH) Oy.CPO/Gaz. for General Manager (P)

Attented

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Filed by, Bifrengi M 2 2. g. tral. Sur Tral. through, Krishnender faul, Advocate,

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI

ORIGINAL APPLICATION NO. 2 OF 2005

Shri Biprajit Dutta <u>Applicant</u>

- Versus -

REJOINDER FILED BY THE APPLICANT TO THE WRITTEN STATEMENT FILED BY THE RESPONDENTS

Union of India & Ors.

- 1. That the applicant has received a copy of the written statement filed by the respondents in the aforementioned O.A. The applicant has gone through the same and has understood the meaning of the contents thereof and begs to file his rejoinder as follows.
- 2. That, the prayer made by the applicant, in O.A. No. 2/2005, is for a direction towards the respondents to open the sealed cover in respect of the applicant and to give him promotion to the post of Executive Engineer (Senior Scale) from the date his juniors were promoted in 1998.

Respondents.



- 3. That, on 7-2-2005, learned counsel for the respondents was asked to obtain instructions by this Hon'ble Tribunal as to whether the sealed cover procedure was adopted or not in case of the applicant and whether any of his juniors were promoted to the senior scale.
- 4. That, on 11-2-2005, the learned counsel for the respondents submitted before this Hon'ble Tribunal, upon instructions, that the sealed cover procedure was adopted by the respondents in case of the applicant but he was not recommended for promotion by the D.P.C. (obviously, after opening the sealed cover).
- 5. That, the respondents thereafter filed their written statement before this Hon'ble Tribunal on 26-5-2005. In their written statement, at paragraph 7, the respondents have stated that the sealed cover, purportedly adopted in case of the applicant in the year 1998, was not opened. The reason cited for not opening the sealed cover is that the currency of the panel in the said DPC expired before completion of the departmental proceedings against the applicant.

The aforementioned statements made by the respondents in their written statement are both fallacious as well as misleading. The statements are misleading because on 11-2-2005 it was submitted on behalf of the respondents that sealed cover procedure was adopted but applicant's case for promotion was not recommended by the DPC.

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This will be revealed from the order-sheet of the Hon'ble Tribunal's case records. Whereas, in their written sttement at paragraph 7, the respondents have stated that sealed cover of 1998 was not opened, or, in other words, not acted upon. Therefore, how can the question of DPC not recommending the applicant's case for promotion in 1998 when the sealed cover itself containing the recommendation of the DPC, was not opened. The reasoning given by the respondents for not opening the sealed cover of 1998 is that the currency of the panel expired before completion of DAR proceeding. This is clearly fallacious because the instructions contained in the Railway Board's letter dated 22-1-93 (annexure A/6 of the O.A.) contemplates that the juniormost officiating person may be reverted to accommodate an employee who has recommended by the DPC for promotion, after opening the sealed cover, upon complete exoneration from all charges. Therefore, the question of expiry of the currency of the panel recommended by the DPC in 1998, does not arise, and the sealed cover in case of the applicant ought to have been opened and promotion be given, if necessary, by reverting the juniormost officiating person. Viewed from another perspective, the time for completion of DAR proceedings is 167 days as laid down in the Railway Board's letter No. E(D&A) 69 RG-6-17 dated 8-1-71. The said DAR proceedings against the applicant which was initiated on 28-6-97 could not be completed within the stipulated period of 167 days due to the fault and lapses on the part of the respondents. Therefore, when the currency of the panel in the said DPC expires before

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completion of the departmental proceedings, how can the applicant be made to suffer on that account.

- 6. That, the Enquiry officer nominated by the respondent, after detail enquiry gave his findings dated 25-2-99 and had exonarated the applicant from all charges, which was accepted by this Hon'ble Tribunal through the judgement dated 9-5-2002 and also up held by the Hon'ble High Court/Gauhati vide judgement dated 8-1-04. So the plea of expiry regarding currency of Pannel made in the year March'98 is not at all justified and acceptable.
- 7. That, the respondents in paragraph 7 of their written statement, have further stated that the applicant was considered for promotion in the subsequent DPC held in the year 2000, 2001, 2002 and 2003 but the applicant was not found fit for promotion due to below bench marking and vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case.

That applicant will come to the vigilance case later. First of all, with regard to the statement that the applicant was not fit for promotion due to below bench markings, the applicant states that if at all he was considered 'Not Fit' for promotion due to below bench marking, the grounds therefore ought to have been clearly brought out and communicated by the respondents to the applicant, as per the Railway Board's letter No. 96/289-B/secy./Admn. Dated 28-8-96. Since, no such endeavour was ever made by the respondents to bring out the grounds for considering

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the applicant 'Not Fit' for promotion and communicate the same to the applicant, in terms of the Railway Board's letter, therefore, the applicant cannot be declared to be not fit for promotion in the years 2000, 2001, 2002 and 2003. The repeated denial of promotion based on ACR grading without any communication clearly violated the rules/guide line laid down by the Railway Board through many circulars vide No. 91/289-B/Secy/Admn dt.8-1-91, 95/289-B/Secy/Admn dt 05-05-95, 96/289-B/Secy/Admn dt 28-8-96, 98/289/Secy/Admn dt 6-4-98 etc.

Now, coming to the stand taken by the respondents in their written statement that due to vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case, the applicant's case for promotion was not considered, the applicant states that the minor penalty memorandum dated 10-5-2004 in the disproportionate assets case was served upon the applicant by the respondent No.(2) acting as Disciplinary Authority asking him to show cause. The applicant also submitted on 16-11-2004 his reply followed by reminder dated 11-5-05 but the said proceedings are yet to be finalised even after expiry of limitation period as laid down in Rules/Guide line. The applicant fails to understand how the said minor penalty memorandum dated 10-5-2004 can stand in the way of the applicant for being considered for promotion in the earlier years i.e. 2000, 2001, 2002 and 2003, as stated by the respondents in paragraph 7 of their written statement.

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8. That, in the concluding portion of paragraph 7 of the written statement the respondent have stated that inspite of exoneration by this Hon'ble Tribunal the applicant was not considered fit for promotion by the DPC due to below bench marking in ACRs and report of the vigilance case and that the applicant was given reply to his representation on 9-9-2003.

In this connection, the applicant states that the applicant never received the aforesaid letter dated 09-09-2003. With regard to the stand taken by the Respondents that the applicant was found not fit for promotion by the D.P.C. due to below bench marking in A.C.Rs and report of the vigilance case, the applicant states that he was never communicated the grounds for which he was considered not fit for promotion due to below bench marking in A.C.Rs, as was required to be done in terms of the Railway Board's letter No. 96/289-B/Secy:/Admn, dated 28-08-1996. Therefore, the Respondents ought to have considered the case of the applicant for promotion because the below bench marking in A.C.Rs, are not in accordance with the instructions contained in the Railway Board's letter. As regards the report of the vigilance case, the Applicant states that the same cannot be a ground to deny promotion to the applicant, in the years 2000, 2001, 2002 and 2003 because the said minor penalty memorandum/Vigilance Case came to be instituted only in the year 2004.

9. That, with regard to the statements in Paragraphs 9 of the written statement, the applicant states that the stand

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D.P.C. the case of the applicant was duly being assessed and considered that he had not been found fit for promotion to senior scale due to below bench marking in A.C.Rs". cannot be a ground to disqualify the applicant for promotion. The reason is that for considering an officer not fit for promotion due to below bench markings in ACRs, the grounds therefor, should be clearly brought out and communicated to the officer reported upon as stipulated in Railway Board's letter. Since this exercise was not undertaken by the Respondents, therefore they cannot deny promotion to the applicant based on such uncommunicated grounds for below bench markings in his ACRs.

- 10. That with regard to the statements made in paragraph 10 of the written statement, the applicant reiterates and reaffirms what he has already stated in the foregoing paragraphs No. 7, 8 and 9 of this Rejoinder.
- 11. That with regard to the statements made in paragraphs 12 of the written statement, the applicant states that the instant faulty and baseless vigilance case is of the year'2004, so this can hardly be a ground for not considering the case of the applicant for promotion in the earlier years 2000, 2001, 2002 and 2003. The Respondents at paragraph 12 of the written statement have stated that sealed cover was maintained but the applicant was not found fit for promotion in every proceedings adjudged by the D.P.C. This is however contrary to the stand taken in paragraph 7 of the written statement to the effect that the

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sealed cover of 1998 was not opened. Such inconsistent pleadings of the Respondents in their written statement can hardly support the stand of the Respondents for not considering the applicant's case for promotion, but it supports the claim of the petitioner in the said O.A. for promotion to the senior scale from the date his juniors were promoted in the year 1998. The applicant's prayer is for opening the sealed cover of the findings recorded by the DPC in 1998. Admittedly the sealed cover of 1998 was not opened. Therefore, the Hon'ble Tribunal may direct the respondents to produce the DPC proceedings along with all related documents and to open the sealed cover of 1998 in respect of the applicant and promote him to the post of Executive Engineer (Senior Scale) with all consequential relief.

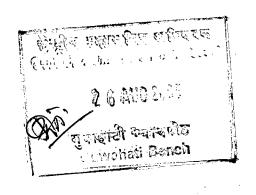
The applicant, most respectfully submits that the Respondents have failed to dislodge the claim of the applicant for promotion to the post of Executive Engineer (Senior Scale) from the date his juniors were promoted in 1998. The Hon'ble Tribunal may be pleased to direct the Respondents to grant promotion to the applicant to the post of Executive Engineer (senior scale) if necessary by holding a review D.P.C. within a specific time period, and by reverting the juniormost officiating person as per Railway Board's letter dated 22-1-93.

VERIFICATION

I, Shri Biprajit Dutta, son of Shri B. C. Dutta, aged about 46 years, residing in Railway Bunglow No. 294/D, Sarada Colony, Maligaon, Guwahati – 781011, do hereby verify that the statements made in paragraphs 1, 2, 3, 4, 5, 6, 7, 8, 9 and 10 are true to my knowledge and the rest are my humble submission before the Hon'ble Tribunal and I have not suppressed any material facts.

And I sign this verification on this the 20 14, day of June, 2005.

Signature



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH :: GUWAHATI

ORIGINAL APPLICATION No. 2 OF 2005

Vs –

Union of India & Ors. RESPONDENTS

AFFIDAVIT FILED BY THE APPLICANT

IN TERMS OF THE ORDER DATED 12.08.2005 IN THE

AFOREMENTIONED ORIGINAL APPLICANTION

- 1. That, during the course of hearing of the aforementioned O.A. on 12.8.2005, a question arose as to whether any criminal case is pending against the applicant in desproportionate assets case as averred by the respondents in paragraph 7 of their written statement. This Hon'ble Tribunal directed the applicant and the respondents to file their respective affidavits in this regard within two weeks. Hence, this affidavit is filed on 26.08.05 by the applicant in response to the Hon'ble Tribunal's Order dated 12.08.2005, solemnly declaring as follows:
- 2. That, the prayer made by the applicant in O.A. No. 2/2005, is for a direction towards the respondents to open the sealed cover in respect of the applicant and to give him promotion to the post of Executive Engineer (Senior Scale) from the date his junior were promoted in 1998.

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That, the respondents in paragraph 7 of their written 3. statement have admitted that during the pendency of the disciplinary proceeding against the applicant some of his junior alongwith the applicant were considered for promotion to senior scale as Executive Engineer by the DPC in the year 1998. The result of DPC in respect of the applicant was kept under sealed cover due to a pending DAR Case against him. Currency of the panel in the said DPC expired before completion of DAR proceedings and as such the sealed cover was not opened. The respondents in the said paragraph 7 of their written statement further averred that the applicant was considered for promotion in the subsequest DPC held in the year 2000, 2001, 2002 and 2003 but the applicant was not found fit for promotion due to below bench marking and vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case.

Now, it is in respect of the vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case that the applicant has been directed by this Hon'ble Tribunal on 12.8.2005 to file an affidavit.

4. That, the applicant states that in the vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case against the applicant, the C.B.I. have recommended RDA (Regular Departmental Action) for major penalty against the applicant, to the Central Vigilance Commission. However, the Central Vigilance Commission, after obtaining the comments of the Railway Board, advised initiation of minor penalty proceedings against the applicant.

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A copy of the aforesaid letter containing the advise of the C.V.C. is annexed hereto as ANNEXURE - 1

5. That, in pursuance of the CVC's advise in the vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case, the General Manager/Con, N.F.Railway, Maligaon (Respondent No.2) served a memorandum of charge for minor penalties under Rule 11 of Railway Servants (D&A) Rules, 1968, vide Memo. No. Z/SS/CON/DA/GAZ (BD) Pt.-I dated 10.5.2004. The statement imputation of misconduct/misbehaviour, enclosed to the above mentioned memo., contain the following imputation (Paragraph 6) -

"Thus, Sri Biprojit Dutta, while working as Asstt. Engineer (Construction), committed gross misconduct in as much as he has acquired assets disproportionate to his known sources of income to the extent of Rs. 1,46,251/- during the period January'93 to 28.11.2001. Sri Biprojit Dutta, thus, failed to maintain absolute integrity and acted in manner which is unbecoming of a Railway Servant and thereby violated Rule 3(1)(i) and 3(1)(iii) of Railway Services (Conduct) Rule, 1966."

A copy of the aforesaid Memorandum dated 10.5.2004 is annexed hereto as ANNEXURE -2.

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6. That, the applicant submitted his reply on 16.11.2004 to the aforesaid minor penalty memo. Dated 10.5.2004, stating that there is not disproportionate assets at all. The applicant prayed for dropping the charge of minor penalty.

A copy of the said reply dated 16.11.2004 is annexed hereto as ANNEXURE - 3

7. That, the applicant thereafter submitted a reminder on 11.5.2005 but the said proceedings for minor penalty in the disproportionate assets case, are yet to be finalised even after the expiry of limitation period as laid down under the Rules.

A copy of the said reminder dated 11.5.2005 is annexed hereto as ANNEXURE – 4.

8. That, the applicant states that salve and except the aforementioned minor penalty proceedings initiated vide charge Memo. Dated ¹⁰/₁₁.5.2005, there is no cirminal case against the applicant. The vigilance case instituted at the instance of S.P., C.B.I. in disproportionate assets case has resulted in the issuance of the said minor penalty Memo. Dated ¹⁰/₁₁.5.2004. Therefore, there is no criminal case pending against the applicant in disproportionate assets case.

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9. That, the applicant respectfully states that it is only when a charge-memo in disciplinary proceedings or a charge-sheet in a criminal prosecution is issued to the employee that it can be said that the departmental proceedings/criminal prosecution is initiated against the employee. The sealed cover procedure is to be resorted to only after the charge-memo/Charge-sheet is issued. To deny promotion the disciplinary/criminal proceedings must be at the relevant time pending at the stage when chargememo/charge-sheet has already been issued to the employee. The pendency of preliminary investigation prior to that stage will not be sufficient to enable the authorities to adopt the sealed cover procedure. This is the law laid down the Apex Court in the case of Union of India -Vs- K.V. Jankiraman and the same is also embodied in the circulars of the Railway Board. Since, there is no criminal proceedings pendings against the applicant and only a charge-memo for minor penalty is pending against him, therefore, what follows is that the respondents cannot deny promotion to the applicant prior to $^{10}/_{11}$.5.2004 which is the date on which the charge-memo for minor penalty in the disproportionate assets case, instituted at the instance of S.P, C.B.I, was issued to the applicant.

Moreover, as per the Railway Board's circular No. E(D&A) 2003 RG-6/15 dated 7.5.2004, where the second or subsequent proceedings were instituted after promotion of the junior to the railway servant on the basis of recommendation made by the DPC which kept the recommendation in respect of

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the railway servant in sealed cover, the benefit of assessment by the DPC will be admissible to the railway servant on his exoneration in the first proceedings, w.e.f. the date his immediate junior was promoted. In the instant case, the applicant's juniors were promoted in 1998 when the applicant's case was kept in sealed cover due to pendency of the first departmental proceedings initiated vide memo. Dated 28.6.97. However, the applicant was exonerated from all charges by the enquiry officer vide report dated 25.2.99 which was upheld by this Hon'ble Tribunal on 9.5.2002 and also, subsequently, by the Hon'ble High Court on 8.1.2004. Therefore, under the Railway Board's circular dated 7.5.2004 and also as per the decision of the Apex Court in the case of Delhi Jal Board -Vs- Mohinder Singh (reported in 2000 (7) SCC 210), the applicant is entitled for promotion to the post of Executive Engineer (Senior Scale) w.e.f. 17.4.1998 the date his immediate juniors were promoted, because the second departmental proceedings were initiated vide momo dated 10/11.5.2004 much after promotion of the juniors and also after complete exoneration of the applicant in the first proceedings.

A copy of the Railway Board's Circular dated 7.5.2004 is annexed hereto as ANNEXURE – 5.

10. That this affidavit is filed bonafide and in the interest of justice.

I, Shri, Biprojit Dutta, son of Shri B.C. Dutta, aged about 46 years, residing in Railway Bunglow No. 294/D, Sarada Colony, Maligaon, Guwahati - 781 011, in the district of Kamrup, Assam, do hereby solemnly affirm and declare as follows:

- That I am the applicant in O.A. No.2/2005 as well as the accompanying affidavit, being fully acquainted with the facts and circumstances of the case and therefore I am competent to swear this affidavit.
- That the statements made in this paragraph and 2. paragraphs 1,2,3 and 8 are true to my knowledge and those made in paragraphs 4,5,6,7 and 9 are being matters of records and true to my information derived therefrom which I believe to be true and the rest are my humble submission before this Hon'ble Tribunal.

And I sign this affidavit on this the ______ day of August, 2005, here at Guwahati.

Identified by :-

DEPONENT

ANX-1.

CENTRAL VIGILANCE COMMISSION

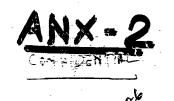
The CBI have recommended RDA for major penalty against Shri Biprojit Dutta, AEN, NF Railway, on the following misconducts:

- (i) Possession of assets disproportionate to the known sources of income to the extent of Rs.2,96,917, i.e. 13.71% of the total income during the check period;
- (ii) Declaration of his wife as dependent though she is an earning lady, thus enjoying the benefits admissible to a dependant family member.
- (iii) Failure to intimate the department regarding purchase of land with an Assam Type House in the name of his wife.
- 2. The Railway Board, in their comments, have brought out the following points for consideration:
- (i) The lapse of not informing the department about the purphase of property in the name of his write, too trivial to invite action under major penalty proceedings. In fact, the conduct rules do not provide for intimations, for acquisition of property by the spouse if the transaction is through her/his own income;
- (ii) In terms of Railway Servants (Pass) Rules, family includes spouse of a railway servant whether earning or not. The CBI's conclusion that the wife of Shri Dutta, being an independent income tax assessee, was not entitled to take benefit from railways is not correct.
- while calculating disproportion of the officer, there have been minor corrections in computation of income and expenditure. However, the CBI have not allowed him a benefit of Rs. 1,36.751 on account of saving from TA/DA, as he could save a part of it being unmarried till August 1988. If this is allowed, the disproportion comes to Rs. 1,46.251 only.
- 3. In view of the above observations, the Commission, in agreement with the Railway Board, would advise initiation of minor penalty proceedings against Shri Raprolit Dutta MEN

4. Action taken in pursuance of the Commission's advise may please be intimated.

(K.L.AMTIJA)
Officer on Special Duty

Railway Board (Shri Shiy Kumar, Advisor-Vig) New Delhi CVC's F.D. Note No.0036 RLY 06 Dated



NORTHEAST TROPTIER RAIL BIAN

Office of the General Manager/Con Maligaon:Guwanati-11

No.Z/SS/Con/DA/GAZ(BD)/Pt1

Dated: 11.05.2004

To

Biprajii Detal AXEN Con Pl MLG

Sub: Memorandum No.Z SS:Con DA GAZ(BD) Pt.J dated 10.05.2004(SE11)

The above mentioned memorandum is enclosed herewith in a sealed cover. May please acknowledge receipt of the same.

Enclo: One with 5(five)

Enclosures.

Dy.CPO/Con/MLG
For General Manager/Con



Standard Form of Memorandum of Charge for Minor Penalties.

(Rule 11 of Railway Servants (D&A) Rules 1968)

Office of the General Manager/Construction, N.F. Railway ::::::::::: Maligaon.

No. Z/SS/CON/DA/GAZ(BD)pt.I

Dated, 10 . S . 0 4

MEMOORANDUM

Shri Biprojit Dutta, AXEN/Con/PI/MLG working in N.F. Railway Construction is hereby informed that it is proposed to take action against him under rule 11 of the Railway Servants (Discipline Appeal) Rules, 1968. A statement of the imputations of misconduct or misbehaviour on which action is proposed to be taken is enclosed.

Shri Biprojit Dutta. AXEN/Con/PI/MLG is hereby given an opportunity to make such representation as he may wish to make against the proposal. The representation, if any, should be submitted to the undersigned so as to reach within ten days of receipt of this Memorandum.

If Shri Biprojit Dutta, AXEN/Con/PI/MLG fails to submit his representation within the period specified in para 2, it will be presumed that he has not representation to make and orders will be liable to be passed against Shri Biprojit Dutta, AXEN/Con/PI/MLG ex parte.

The receipt of this Memorandum should be acknowledged by Shri Biprojit Dutta, AXEN/Con/PI/MLG.

DA: A Statement as above in 5 pages.

(N. Ramasubramanian) General Manager/Con.

N. F. RLY ::: Maligaon.

To Shri Briprojit Dutta, AXEN/Con/PL/MLG.

Sept Market Mark



Statement of Imputation of Misconduct/Misbehaviour framed against Shri Biprojit Dutta, the then Asst.Engineer (Con), Kumarghat, Tripura, now AXEN/Con/PL/MLG

Sri Biprojit Dutta, while working as AEN/CON, committed gross misconduct by way of omission and commission in the following manner:-

Sri Biprojit Dutta joined Railway as inspector of works (IOW), Grade-III in the month of July , 1979 and got promotion to AEN(Con) in the month of May , 1993.

That, the check period has been taken from Jan/93 to 28.11.01.

That, following are the income from known sources, expenditure, savings and assets in the name of Sri B.Dutta and his wife.

1. INCOME:

(i) SALARY INCOME:

The details salary income of Sri Biprojit Dutta during the check period of January , 1993 to November , 2001 are mentioned below:-

SI.No.& Period	Gross Salary	<u>Net Salarv</u>	TA/DA
1. January, 1993 to April, 1993 2. May, '93 to Aug., 1993 3. Sept., 1993 to December, 1994 4. Jan., 1995 to May, 1996 5. June, 1996 to September, 1998 6. October, 1998 to Nov., 2001 Total =	Rs. 27.154/-	Rs.18,222/-	Rs 6762/-
	Rs. 23,296/-(5824x4)	Rs.15,318/-(3829	8x4)
	Rs.1,14,223/-	Rs.71,528/-	Rs 11,165/-
	Rs.1,40,881/-	Rs. 84,658/-	Rs 19,431/-
	Rs.3,25,765/-	Rs.1,67.510/-	Rs 50,616/-
	Rs.6.10.788/-	Rs.1.86,124/-	Rs 48,777/-
	Rs.12.42.107/-	Rs.5.43,360/-	Rs 1,36,751/-

The net salary income of Sri Biprojit Dutta during the period of check comes to Rs 5,43,360/-.

(ii) RENTAL INCOME:

Total income received from rent from house properties during the period 1992-93 to November, 2001 comes to Rs.1, 66,750/-.

(iii) INCOME OF WIFE:

The net income of Smt. Shaswati Dutta as per the IT return file comes to Rs.6,86,051/-.

INCOME ON INTEREST ON NSC, KVP, AND FD A/Cs. Etc.:

The interest earnings on savings through NSC.KVP,RP,FD,RD etc during check comes to 'Rs. 2,02,743/-



(V) INTEREST ON SAVING BANK A/cs:

The income on interest in saving banks Alcs of Sri Biprojit. Dutta and family during the check period worked out to Rs. 4,162/-.

As such , the total income of Sri Biprojit Dutta and his wife during the check period comes to Rs. 16,03,066/-.

2. **EXPENDITURE**

The expenditure incurred by Sri Dutta during the check period of Jan/93 to 28.11.01 have been verified on the basis of receipt, cash memos and other accounts of expenses so far available as under.

(i) EXPENSES ON SCHOOLING:

Verifiable expenditure towards education of children during the period comes to Rs. 14.670/-.

(ii) MUNICIPAL TAXES:

Rs. 4099/-

(iii) INCOME TAX PAID OTHER THAN TDS:

Rs. 29.850/-

(iv) LIC PREMIUM:

Rs. 46.850/-

(v) TELEPHONE CONNECTION:

The total expenditure for telephone connection and billed during the check period = Rs.6,4451-.

(vi) Purchase of Usha Sewing machine:

Sri Biprojit Dutta also purchased one Usha Sewing Machine (Foot) with cover from M/s Assam Trading Agency. Usha Sewing Machine, GAR-ALI, Jorhat — 785001 on 25.4.97 @ Rs. 5150.00 whereas Smt. Shaswati Dutta has declared during search that the price was Rs. 4050/-. As such the same was recorded accordingly in the inventory memo. But as per the cash memo, the actual cost was Rs. 5,150.00. Hence, difference of **Rs. 1,100.00** has been added to the expenditure side.

(vii) Purchase of Crompton Water Pump:

Sri Biprojit Dutta also purchased one Crompton Water Pump at the rate of **Rs. 5300/-** on 4.5.01 from M/s Shree Durga Enterprise, Hospital Road, Silchar.

- (viii) Sri Biprojit Dutta also started that he had spent a sum of **Rs.25**, **000/-** towards repairing and maintaining of old ancestral property during the check period and the said amount of Rs. 25,000/- has been added to expenditure.
- (ix) However, the kitchen expenses, clothing, electricity bills etc could not be available. Hence after failing to calculate the expenditures based on records, the expenditure

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on these non-verifiable heads were taken one –third of the Gross Salary during the check period. The Gross Salary received by Sri Biprojit Dutta during the check period was Rs. 12,42,107/- and 1/3rd. of its comes to Rs.4,14,036/-.

Thus, the total expenditure of Sri Biprojit Dutta and his family during the check period comes to Rs. 5, 47,350/-

3. ASSETS:

investigation revealed that the followings are the assets both moveable and immovable owned by Sri Biprojit Dutta and his family at the end of the check period:

(i) Assam Type Building on ancestral land:

Sri Biprojit Dutta has ancestral land inherited from his unde (L) Baren Kumar Dutta, freedom fighter measuring 5.8 kata(approx) located at Sukanta Sarani, Hailakandi Road, Silchar-5 with standing house of Assam Type building which he had constructed from 1978-84 and renovation with extension in 1986-88. For the said construction and renovation with extension, he had spent a sum of Rs 50,000/- as per his submitted to his department.

(ii) RCC BUILDING:

Sri Biprojit Dutta has also constructed one three storied RCC building on the above said existing land of 500 sq. ft. phase—wise starting from 1992-93 and completed upto 2nd floor in 2000-01 for which he had obtained permission the department and also reflected the same in his property returns. For the construction of this RCC building Biprojit Dutta has spent a sum of Rs. 3, 75,000/- and he has also got the building evaluated through approved valuer Sri Avijit Paul Chowdhury who, after considering all aspects worked out the cost of the construction to Rs. 3, 75,600.00 only-, i.e Rs. 600.00 higher than the cost of construction stated by Sri Dutta. The value declared by Shri Biprojit Dutta, i.e Rs. 3,75,000.00 is taken as the value of the building.

(iii) Land owned by wife:

Another land having holding No. 615, W/No.16 measuring 2 kathas & 14 chattaks, located near B.T.College, Hailakandi Road, Silchar was purchased by Smt. Shaswati Dutta, w/o Sri Biprojit Dutta, (D/o Sri Roma Ranjan Roychoudhury) on 11.10.2000 from one Smt. Sumita Chakraborty at Rs. 1,65,000.00. The sale deed bearing No. 1249 at Sl. No. 1383 dtd 11.10.2000 was executed between the two on 11.10.2000 before the Dy. Registrar (Regn) Cachar, Assam (Sri D.Dutta). The registration fee, stamp fee and all fees paid by the purchaser as per the records comes to Rs 28,898/- and the total amount spent comes to Rs. 1,93,898/-.

(iv) INVESTMENTS:

Total investments made by Sri Biprojit Dutta in National Savings Certificates. Banks and Term Deposits Receipts during check period comes to Rs. 4.48.011/-

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The total investments made by Smt. Shaswati Dutta, W/o Sri Biprijit Dutta, during the check period comes to Rs. 4,02,215/-.

(v) HOUSEHOLD ITEMS:

The amount arrives to Rs. 44.900/- as per inventory taken.

(vi) JEWELLERIES:

The total value of Jewelleries comes to Rs.1,01,806/-. But the jewelleries gifted as declared by Sri Dutta and wife valued Rs. 2.917/- were not taken into account.

Hence, the total value of Assets possessed acquired by Sri Biprojit Dutta and his wife Smt. Shaswati Dutta during the check period comes to Rs.16,15,830/-.

4. ASSETS ACQUIRED PRIOR TO THE CHECK PERIOD:

(i) Salary income:

Sri Biprojit Dutta received a gross salary of Rs.3,73,321/- including the pin money saving of Rs.10.000/- (during 1979 to 1992) prior to those period as per Annexure 'A' of Details submitted by Shri Biprojit Dutta to CBI on 21-10-2002.

(ii) Rental income:

Sri B.Dutta has also shown the rental income from one Assam type house which was constructed by him before the check period after entering into service as Rs.78,560/-against which assets worth about Rs. 2,77,112/- were found and Sri Dutta has not claimed any other investment or assets but for a negligible sum of Rs. 845/-found in balance in his 4 inoperative bank counts which interalia means that the balance amount of his income was his expenditure before the check period.

(iii) BANK BALANCE:

The Bank pass books of Sn Biprojit Dutta before the check period show that all his bank A/cs were inoperative and there was balance of Rs. 845.50 only comprising of in 4 bank accounts which is not being taken into his final assets being negligible.

(iv) NATIONAL SAVINGS CERTIFICATES, TD, etc:

As per the statement submitted by Sri Biprojit Dutta to the CBI and also from his Personal Diaries for the year 1992 & 1993 recovered during search, he had invested a sum of Rs. 1,99,717/- during the period of 1980-81 to 1992-93 in NSCs , RIPs in different post Offices and Banks. As such, the value of the said investment at the time of acquisition were taken as Assets/NSCs acquired by Sri Biprojit Dutta prior to check period i.e. Rs. 1,99,717/- as stated above.

(v) BUILDING:

Prior to the check period, Sn Biprojit Dutta was already in possession of land inherited from his uncle(L) Barendra Kumar Dutta. located at Sukanta Sarani, Hailakandi Road.

(3vv)

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Silchar wherein he had constructed one Assam Type Building during 1978-84 spending a total amount of Rs.50,000/- as reflected in his property returns and also in statement submitted to the CBI. Accordingly. **Rs. 50,000/-** has been taken as value of Assam Type Building considering cost of the land NIL as assets before the check period.

(vi) HOUSEHOLD ITEMS:

That, the value of house —hold items acquired by Sri Biprojit Dutta and family before the check period were mentioned in the inventory memo prepared during the search. Valuation of the items were also taken as per declaration of Smt. Shaswati Dutta, w/o Sri Biprojit Dutta during search. However, gifted items as declared were not taken into account. The value mentioned by the Shri Biprojit Dutta and his wife were taken into consideration.

The value of the household items/assets acquired by Sri Biprojit Dutta and his wife before the check period comes to Rs. 27,395/- as per the inventory memo.

Hence, the total value of assets acquired by Sh. Biprojit Dutta before the check period worked out to Rs. 2, 77,112/-.

5. Thus, the following position has emerged:

1	Income	Rs.16, 03,066/-
2	Expenditure	Rs. 5,47,350/-
3	Savings .	Rs.10, 55,716/-
4	Assets(at the end of check period)	Rs. 16,15.830/-
5	Assets before check period	Rs. 2,77,112/
6	Assets disproportionate at the end of the check period	Rs. 2,83,002/-

TA/DA received by Sri Dutta during the check period (during Jan/1993 to Nov/2001) is Rs 1, 36,751/-. Even considering this whole amount was spent on his personal needs, the amount of dis-proportionate assets works out to Rs 1, 46,251/-.

Thus, Sri Biprojit Dutta, while working as Asst. Engineer (Construction), committed gross misconduct in as much as he has acquired assets disproportionate to his known sources of income to the extent of Rs. 1,46,251/- during the period January 93 to 28-11-2001.. Sri Biprojit Dutta, thus, failed to maintain absolute integrity and acted in a manner which is unbecoming of a Railway Servant and thereby violated Rule 3(1)(i) & 3(1)(iii) of Railway Services (Conduct) Rule, 1966.

N. RAMASCERAMANIAN General Yearoger. N.S. Ramary (Communication)

-17- AN

CONFINDENTIAL

Date: 16th Nov. '2004

To:

The General Manager/Con, N.F. Railway, Maligaon.

(Through proper channel)

Respected Sir,

Sub: Disciplinaty Proceeding.

Ref: i) Your Memorandum No. Z/SS/CON-DA/GAZ(BD)/Pt.I dated: 10.05.2004

ii) My letter No. 17.05.04, 12.07.04, 23.08.04, 08.10.04 and 01.11.04

1. With due regards I beg to state that in response to your memorandum of charges I prayed for supply of certain documents to prepare and submit my defence as in the memorandum of charges my income was wrongly calculated without taking into account 17 bills. After long correspondences only payment partidulars of 10 bills have been furnished and the rest 7 bills are stated to be not available although I submitted the bill nos, date bill peparing authority and the accounts units from where the bills were paid. As the matter is unnecessarily delayed I am submitting my defence on the basis of my records.

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- 2. That Sir, at the very out set I beg to state that even on the basis of the wrong and partial datas & on the basis of which the charges have been framed does not warrant framing of the alleged disproportionate assests of charges, as Rs.1,46,521 is very much less than 10% percent of net income of the Rs.16,03,066 vide I/(V) of Charge sheet on the basis of Hon'ble Supreme Court's decision in Krishenchand Agnihotri Vs State of Madhya Pradesh (AIR 1977 SC-796) read with Full Bench judgement of the Hon'ble Central Administrative Tribunal, in K. Kunniraman Sr. DEN, S. Rly, Trivendum Vs U.O.I, vide No. E 1992 (2) SLJ (CAT) 115, wherein law laid down is that "where the excess of assests over the income is less than 10% of the gross income it would not be proper to hold that assests found in the possession of the delinquent is disproportionate".
- 3. That Sir, the memorandum of charges is based on wrong assessments of income, expenditure and assets as can be seen from the following paras.
- 4. The Salary income prior to check period that is during 1979 to 1992 was calculated on the basis of Annexure A as mentioned in the memorandum of charges and copy supplied to me later on by the vigilance branch. It can be seen by calculation from the said Annexure A, document relied on in the memorandum of charges as mentioned in item 4 (I) at

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page- 4 of the memorandum that the salary income upto 91-92 (i.e. salary upto Feb'92 as salary of March is paid in April always) was taken into account and salary for month of Month of March'92 to Dec'92 was not taken into account. This can be easily found out by calculating the salary income shown in Annexure A for period of 1978-79 to 91-92 which comes to Rs. 373321. Thus salary for March'92 (paid in the month of April'92) to December'92 which amount to Rs.63912/- was not taken into account. Thus the total Gross income prior to check period is Rs. 4,37,233 and not 3,73,321 as taken to be salary income prior to the check period.

A statement showing the income prior to check period i.e. 1978-79 to 1991-92 and detail monthly salary income from March'92 (paid in April'92) to December'92 are annexed as Annexure B as a part of Annexure-"A".

supplementary bills pertaining to the check period through which arrear salary after pay fixation on the basis of 5th Central Pay Commission recommendation, arrear Salary after refixation on pay by adjusting 6 (six) annual increments granted me for qualifying AMIE(INDIA) certificate, Arrear TA/DA bills and Salary bills for the period May'93 to Aug'93 (in respect of which only average was taken) were not taken into account. This was detected by me while the documents on the basis the salary income during the check period (as supplied to me by the vigilance branch) were cross checked with the payment particulars available with me. This fault can be easily find out if the total income as shown in Annexure "A" is compared with that/Income

calculated prior to check & during check period and added up. I applied for copy of the respective bills stating BR. No. date, bill preparing authority and the Accounts units vide my application dated 12.07.2004. The particulars of these 17 bills are as under:-

		- 111 D C	Date	Bill Unit	A.C.U.
S.	Bill Particulars	Bill Reference	Date	Bin Cint	
No.	1	E/50/KAS En/SCL/TA	25.01.93	XEN/C/KAS/	SAO/C/SCL
1.	Arrear/Supplementary			DMR	
	TA/DA Regular Salary Bill for the	E/101/KAS En/SCL	20.05.93	XEN/C/KAS/	SAO/C/SCL
2.	month of May/93			DMR	SAO/C/SCL
	Regular Salary Bill for the	E/104/KAS En/SCL	23.06.93	XEN/C/KAS/	SAU/C/SCL
3.	month of June/93		25.00	DMR	FA&CAO/C
4.	Regular Salary Bill for the	E/321/GM/CON/S	28.07.93	SPO/C/MLG	/MLG
4.	month of Jul/93		70.00.02	SDO/CA C	FA&CAO/C
5.	Regular Salary Bill for the	E/394/GM/CON/S	20.08.93	SPO/C/MLG	/MLG
٦.	month of Aug/93		17.00.02	CDC/CA G	FA&CAO/C
6.	Arrear/Supplementary	E/384/GM/CON/TA	17.08.93	SPO/C/MLG	/MLG
U .	TA/DA Bill		19 10 02	VENI/C/DNO/	DAO/LMG
7.	Arrear PLB Bill	E/12/CON/PLB	18.10.93	XEN/C/DMV XEN/C/DMV	DAO/LMG
8.	Arrear /Supplementary	E/11/CON/TA	18.10.93	AEN/C/DIVI V	D110
0.	TA/DA	- 1/0 0 TO A	15.03.94	XEN/C/DMV	DAO/LMG
9.	Arrear /Supplementary	E/CON/32/TA	15.05.54	ALIVODIVIV	
	TA/DA	- CONTROLLY	15.03.94	XEN/C/DMV	DAO/LMG
10.	Arrear /Supplementary	E/CON/33/TA	15.05.54	1 ALLI V CI DIVI V	
	TA/DA	E/CON/38/HRA .	21.04.94	XEN/C/DMV	DAO/LMG
11.	Arrer Bill for HRA	292-E/C/GC/MXN/TA	24.08.98		DAOTSK
12.	Arrear /Supplementary	292-E/C/GC/MAIN 111	21.00.50		
	TA/DA	E/79/KA/En/SCL KAS	05.01.93	XEN/C/KAS/DMR	DAO/LMG
13.	Arrear bill for 6(six)	El laiku Em och			
1	Advance increments for				·
	passing AMIE	274-EC/G-C/MXN	11.07.98	B Dy.CE/C/MXN	DAO/TSK
14.		ZIT ECIG GIA			
	Bill	141-E/C/G-C/MXN	27.06.97	Dy.CE/C/MXN	DAO/TSK
15.					
	TA/DA	E/111/C/KA/G(TA)	25.02.99	Dy.CE/C/AGTL	SAO/C/ATI
16.					
	TA/DA Arrear /Supplementary	AB NO CO &/ATL/04	09.05.0	Dy.CE/C/AGTL	SAO/C/AT
17	TA/DA				
1	IADA				

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Out of these on,y payment particulars of 10 bills indicating a net payment of Rs. 67,290/- without indicating the gross amount, deduction etc. supplied to me under letter Z/SS/CON/DA/GAZ (BD)/Pt.-I dated 08.10.2004.

The balance 7 bills were stated to be not available. As the particulars of 7 bills which included net payment of Rs. 41160/-, I again vide my letter dated 15.10.04 submitted bills Nos., date A/C. Unit, etc. and requested for kind verification with respective A/c. Units. But I have not been furnished with verified position as yet. As such I have prepared a statement of total salary income for the entire check period showing, Gross Salary, deduction, net salary and TA/DA along with the Br. No., Date, A/cs. Unit etc. The statement include the 17 bills not accounted in the memorandum of charges while computing the salary income.

A copy of the said statement is annexed as Annexure "C"

A cross check of the above statement in Annexure 'C' with data (as supplied to me) on the basis of which salary income for the check period in the memorandum of charges have been computed it would show that, with minor deference in one or two isolated cases of insignificant amount, except the amount in 17 bills not taken into account items tally with each other. As 10 bills out of 17 have been traced and I have produced copy of the supplementary arrear salary Bill No. E/79/KA/En/SCL KAS, dated 25.01.1993 for Rs. 21459.00. As all particulars including BR. No., date etc. are available the authenticity of balance 6 (six) bills can not be questioned. As such taken these 17 bills into account my salary income during the check period would come as under with the income shown in memorandum of charges.

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ŚN	Particulars of	As per mem	oran	dum of cha	rges	Ç		As per	Actual	-
	Salary (in Rs.)	Gross	Deduction	Net	TA/DA	Annexure 'C	Gross =	Dectn +	Net+	TA/ DA
1.	Jan'93 to April'93	27154		18221	6762	1	29077	4303	16089	8685
2.	May'93 to Aug'93	23296		15318	-	2	320 5 8	3616	19978	8464
3.	Sep'93 to Dec'94	114223		71528	11165	3	126711	31430	74974	20307
4.	Jan'95 to May'96	140881	H	84658	19431	4	149537	38787	89847	20903
5.	Jun'96 to Sept'98	325765	Z	167510	50616	5/a&b	364679	108431	205632	50616
6.	Oct'98 to Nov'01	610788	-	186124	48777	6/a&b	638587	374740	192030	71817
	d (In Rs.) :-	1242107	4	543359	136751		1340649	561307	598550	180792

- 5.3 From the statement Annexure 'C' of table shown in para 5.2 it can be seen that my net salary income during the Check period Rs. 598550.00 and not 543359.00 as computed in the memorandum of charges and TA/DA paid to me during the Check period is Rs. 180792 and not Rs. 136751 as computed in the memorandum of charges. Thus a sum of Rs. 55191 in net Salary income and Rs. 44041 in TA/DA have not been computed giving rise to difference of Rs. 99,232.00 against the salary and TA/DA only.
- 5.4 That Sir, an amount of Rs. 8987/- as interest on certain Saving Bank A/c. as per statement Annexure '7' were not taken into account. Hence, the total interest income of S.B. A/c. come Rs.4162+Rs.8987 = Rs. 13149.00
- 5.5 Thus the total Income of me & my wife together comes during check period as under :-



- a) Net Salary during the Check period = Rs.5,98,550.00
- b) Rental Income during Jan'93 to Nov'01= Rs. 1,66,750.00
- c) Income of wife during check period = Rs. 6,86,051.00
- d) Income on interest on NSC, KVP, FC etc.= Rs. 2,02,743.00
- e) Income on interest in SB A/c. etc. = Rs. 13,149.00
- f) TA/DA during Check period = Rs. 1,80,792.00

Then Total income after Salary deduction = Rs. 18,48,035.00

- 6. That Sir, in respect of item 2 of memorandum of charges, it may be stated that most of the items., except the kitchen/food and miscellaneous expenditure are matter of records. As far as Kitchen expenses are concerned the same depends upon the size of my family, food & habits, Calory/Food Value required for different age group, incluing sex and nature of work etc. etc. and as such blind following of 1/3 rd of Gross Salary Income would lead erroneous conclusions. But as I do not have day to day records I refrain to make any dispute.
 - 7. That Sir, In respect of Assets in item/3 of the memorandum of charges these are also matter of records other than household items and jewellery. As far as household items are concerned these were purchased on different dates spread over my entire past life and its valuation on the period of investigation is likely to be higher side. Similarly as far as jewelleraries are converned, mainly I have purchase the major jewelleries/ornaments for self marriage spread over from 1985 to 1988 and subsequently after words occasion which were kept in Bank Locker. The average value of same declared as Rs. 80,000/- as per I.T.R. (Zerox Copy enclosed for your ready reference). Hence the total value of Assets = Rs.50,000 (A/Type Building) + Rs. 3,75,000/- (R.C.C. Building) +

Rs. 1,93,898/- (Land & Bldg of wife) + Rs. 4,48,000/- (N.S.C., F.D. etc.) + Rs. 4,02,215.00 (NSC, KVP, F.D. etc. of wife) + Rs. 44,900 (Household Goods + Rs. 80,000/- (Jewelleries/ ornaments) = Rs. 15,94,024.00 instead of Rs. 16,15,830.00.

- That Sir, in respect of item 4 of the memorandum of charges I, e. Assets Prior to check period I beg to draw your kind attention to para 4 of above and annexure 'B' where in it has been prior to check period from 78-79 to December' 1992 was not correctly computed and the salary for 10 months from March' 2002 to December' 2002 were not taken into account and the salary income would come to Rs. 4,37,233.00 and not 3,73,321.00.
- 8.2 The statement made in its 4(ii) regarding rental income is correct but the portion of the sentence "against which assets worth abount Rs.2,77,112.00 were found and Shri Dutta has not claimed any other investment" is not correct. In fact vide annexure 'A' (on the basis of which the memorandum of charges) has been drawn, I have pointed out that a sum of Rs. 65,000.00 has been invested during 1986-87 (Rs. 33,000.00), 1989-90 (Rs.20,000/-) & March'92 to Dec'92 (Rs.12,000.00) towards R.C.C. building which was constructed in phases covering over number of years. This investment of Rs.65,000/- in respect of R.C.C. building is also reflected in the basis of surveyor and Assessers reports dated 08.01.2002 while evaluating the R.C.C. building which is accepted and on the basis of this the value of R.C.C. building has been computed in the memorandum of charges. Thus the value of assets prior to

check period would be Rs.2,77,112/- + Rs.65,000/- = Rs. 3,42,112/-

- 8.3 Regarding other items is accepted to be corrected.
- 9. Thus the following position emerges:
- (i) Income during Check period = Rs. 18,48,035.00
- (ii) Expenditure during Check period = Rs. 5,47,350.00
- (iii) Savings during Check period = Rs. 13,00.685.00
- (iv) T/Assets at the end of the Check Pd. = Rs. 15,94,024.00
- (v) Assets prior to Check Period = Rs. 3,42,112.00

Thus the saving during the check period is Rs. 13,00,685.00 when added to assets prior to check of Rs.3,42,112.00 tallies with Total assets found at the end of the check period and there is no disproportionate assets at all rather the balance amount is running business capital and cash in hand of wife Smt. Shaswati Dutta.

I would therefore, humbly pray for dropping the charges of Minor Penalty for which I shall remain ever grateful. If your honour has any doubt about my innocence, I pray that an enquiry may be instituted in terms of Rule 11(I) (b) of the Railway Servants (D&A) Rules 1968 after giving me all relevant documents as sought on different dates

Enclo: As above.

Yours faithfully,

(Biprojit Dutta)

AXEN/CON/PL-II/MLG

ANNEXURE "B" -26-

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ANEXURE O

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Apr-94	do	31	2825	353	11.	300	400	100		<u> </u>	7156	265	1000	600		60		\neg		V 1925			
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SN-67/14

"C" ANEXURE (4)

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Jan-95	00	31	2900	3306		400	100	945	7651	265	1600		60		Ţ	100	2025	5626	BR NO E/CON/82/S DT 25/01/95	XEN/CON/LD/DMV
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Fep-95	DO	281	2500	3306		400	100	1134	7840	265	1600		60		250	360	2535	5305	BR NO E/CON/95/S DT 20/02/95	DO
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Mar-95	2000-3300	· · · · · ·		3300		1	1	7,00	1				T		T			1:	1	
Apr-95	DO	30	2900	4582		400	100	1071	9053	265	1600	1.	. 60				1925	7128	BR NO E/110/CON/S DT 24/04/95	DO
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	 	31	2975	3719	1.	400	100		7194	248	1600		60			• • 35	1908	6789	BR NO E/141/C/S/DMV DT20/07/95	- ∞
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Sep-95	<u> </u>	30	2975	4063	100	100	298	1111	8647	248	1600	1	- 60	 -	-+		1900	0133	BR NO E/150/GSDMV 20/05/55	
	-					-						+	 		93			6400	BR NO E/160/C/S/DMV 23/10/95	DO
Oct-95	<u> 100</u>	31	2975	5027	100	100	298	· ·	8500	248	, 1600	+	60	$\vdash \vdash$	83		2001	-0483	BR NO E 164 G SIDINY LATER S	
	1				` 	 						+	1	-	_				BR NO E/166/C/GC/LD/FKG 23/11/95	DY/CE/CON/LD/DMV
Nov-95	DO	30	2975	4046	100	100	298	2649	10168	248	2000	446	60		93		2847	7321	BR NO E/160/C/GC/LD/FRG 23/11/63	Directorications
	 				-		 			<u> </u>			 _		_			5000	DD NO FROM SECONDALIZATIONS	DO
Dec-95	00	31	2975	4046	100	100	298		7519	248	2000	+	60		93	100	2 5 01	5010	BR NO E/194/C/FKG/DMV/ 21/12/95	50
	 					 			 		 	+	 		-					DO
Jan-98	. 00	31	2975	4046	100	100	298	2667	10186	248	2000	- 	60	-	93	100	2501	7685	BR NO E/01/C/LD/FKG/DMV/G 23/1/96	
	 					! 						` 		+-	1				22.105.05.05.05.05.05.05.05.05.05.05.05.05.0	DO
Feb-96	<u>DO</u>	28	2975	4046	100	100	298	1995	9514	248		+	60	-	93		2401	7113	BR NO E/25/C/LD/FKG 23/2/96	
·	 				- 							- 			+					DO
Mar-96	<u> </u>	31	2975	4046	100	100	298		7519	248		223	60		93	251		4644	BR NO E/37/C/LD/DMV/FKG 23/3/96	
·····	 		<u></u>			-						 		-	-			<u> </u>		
Apr-96	100	30	2975	5474	100	160	298	1967	10914	248	2000	669	60		93		3070	7844	BR NO E/57/C/LD/DMV/FKG 24/4/96	
	ļ					-			- 			+	 		+					
May-96	DO	30	2975	4403	100	100	298		7876		2000	223		\vdash	93		2624		BR NO E/62/C/LD/DMV/FKG 25/5/96	DO
	TOTAL		50200	68479	900	4100	4955	20903	. 149537	4301	30000	1561	1020	1	994	911	38787	110750		
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HTMON	SCALE	IDAY	PAY	DA	IIR _	IR ·	SCA	IR	TAYO	N pages	GROSS	PF	VPF	aro	'S GIS	Π	P Tax + 11	Tax T/DE	0110		1 011	
Jun	-961200C-3200	3	301 30	50 45	14	10	0 10	<u>ol 30</u>	5 424	7	1231	6 25	4 2000	2:	29 60		93	TIDE	2636	N/Salary		BILL UNIT
			-				┼	 		<u> </u>		1	1		1	T		1	2636	968	BR NO 46-E/C/G-C/MXN 25/6/96	DY CE/CON/MX
- Jul-	-96 DC	3	31! 30	50 451	4	100	10	0 30	158	2 ·	965	25	4 2000) z	29 60	T	93;	1	2636		27.10.50.70.70	1 .
					 		 				<u> </u>				T	Π	1 '	1	20361	/01:	5 BR NO 59-E/C/G-C/MXN 24/7/96	DC
, Aug-	96 DO	<u> </u>	11 - 30	50 451	4	100	10	0 30	5 198	<u> </u>	10029	25	41 2000	22	9 60		93	500	3136		77 10 50 50 50	
		-i	<u> </u>				 	ļ	 	<u> </u>	L	1			T		•		3136	. 6093	BR NO 63-E/C/G-C/MXN 26/8/96	D O
Sep-	96 DO	3	0 30	50 451	4	100	100	30	5	<u> </u>	8069	25	2000	22	9 60		83 5	500	3136	4022	22 NO 72 COM COMM.	-
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Oct-l	96 DO	3	1 30	50 585	8 30	5 100	100	30	185	ļ	11573	254	2000	22	9 80		106 35	1	-	÷ 0.104	BR NO 79-E/C/G-C/MXN 14/10/96	
			├			ļ	 	<u> </u>	L	<u> </u>							· 承海	4/29		0424	. 14/10/98	DO
Nov-E	96 00	30	305	0 485	30:	100	100	305	<u>'</u>	<u> </u>	8710	•254	2000	228	9 50	7	708 6 5		-		BR NO 87-E/C/G-C/MXN 27/11/96	
		-	┼	-	 	ļ	<u> </u>	<u> </u>	<u> </u>								70 %	#1.		3301	BR NO 87-EAC/G-27MXN 27/11/96	DO
Dec⊸€	96 00	- 1 31	305	0 4850	305	100	100	309	1267		9977	254	2000	225	60	1	106 % 5		149	6020	BR NO 83-E/C/G-C/MXN 28/12/96	
			 		 			<u> </u>	<u> </u>							1	र र	<u> </u>	-	8020	BN NO 83-EACIG-CAMEN 28/12/96	DO
Jan-9	7 DC	31	305	0 4850	305	100	100	305	1527		10237	254	2000		60	\top	106 - 5	00 2	920	73.7	99 NO 107 510 0 0 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	
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Feb-9	7100	28	305	0 4850	305	100	100	305	1939		10649	254	2000		60	\top	106	,	120	8220	BR NO E/110/C/G-C/MXN 25/02/97	
	+	!	!	 	┝∸													<u> </u>		0220	ENTITO ENTITIONS CHIEN 25/02/97	DO
Mar-S	71D0	1 31	305	4850	305	100	100	305	3577	1	12287	254	3000		60		106	3	120	8867	BR NO 126-E/C/G-C/MXN 27:3/97	
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Apr-9	/100	30	3050	4850	305	100	100	305			8710	254	3000		60		106	3	20	5290	3R NO 130-E/C/G-C/MXN 24/4/97	
Mav-9	7/20			 			<u> </u>			I								7				
May-Si	100	31	3050	6525	305	100	100	305			10385	254	3000		60		128	34	42	6943 E	3R NO 133-E/C/G-C/MXN 27:5/97	
Jun-97	7 20	30		 		-+								<u> </u>	-	<u> </u>		i				
	1	1 301	3150	5355	315	100	100	315	1911		11246	263	3000		-60	1,	06	34	29	7817 8	R NO 138-E/CON/MXN 27/6/97	DO
Jul-97	00	31														1_						
50,-51	1	31	3150	5355	315	100	100	315	3227		12562	263	3000		60	1.	06	. 34	29	9133 B	R NO 147-E/C/G-C/MXN 28/7/97	. DO
Aug-97	ino	31								}-						1_			\perp			
7.ug-01		31	3150	5355	315	100	100	315	1094		10429	263	3000		- 60	1 1	06	34	29	7334 B	R NO 152-E/C/G-C/MXN 27/8/97	
Sep-97	00	30	2450	5055	- 									-		1	_1				- "	
		30	1 3150	5355	315	100	100	315			9335	263	3000	$\vdash \! \! \! \! \! \perp$	60	10	06	347	9	5906 BI	R NO 161-E/C/G-C/MXN 22/9/97	
Oct-97	DO	31	2152	5255			-+									<u> </u>						
	. 1	- 311	3150	5355	315	100	100	315			9335	263	3000		60	10	26	342	9	5906 BF	R NO 170-E/C/G-C/MXN 26/10/97	
Nov-97	7500-12000	30				-+	-+						.		_		1	<u> </u>		\Box		
	1		9500	1235			100		1246	75	12156	792	3000		_60	10	6	395	8	8198 BE	NO 198-E/C/G-C/MXN 24/11/97	

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HTNOM	Iscale'	!DAY IF	PAY :	DA	IR	IR I	SCA	iR.	TA/DA	N pana	GROSS	PF I	VPF I	Or Ors	GIS	F	Tail	Tax	T/DEDUC	N/Satary	BILL or A/C CHEQ/BANK Refference	BILL UNIT
INDIVID.	Dec-97 DO	31	9500				100		3017	75	13927	792	3000		60		106		3958	9969	BR NO 209-E/C/G-C/MXN 23/12/97	, DO
	560-57.155												. 1			1	i			,		~
	Jan-981DO 🐲	31	9500	1235			100			75	10910	762	socol	T	60		106		3958	6952	BR NO 213-E/C/C-C/MXN 27/01/98	00
	1	:		Ī				. [1								-	• .
<u> </u>	Feb-98100	29.	9500	1235			100			75	10910	792	3300		60		106	2072	6030	4880	BR NO 230-E/C/G-C/MXN 26/02/98 .	: DO
	.			Ī		·							i									
	Mar-98 DO	31	9500	1235			100	, t.	1176	75	12086	792	4000		. 60		106		4958	7128	BR NO 240-E/C/G-C/MXN 25/03/98	, yo
									,				1	<u> </u>			191		257 4 40			·
	Apr-98 DO	30	9500	1235			100		1736	1 75	12648	792	4000	<u> </u>	80		108	۷.			BR NO 248-E/C/G-C/MXN 23/04/98	DO
													1	<u> </u>	-1				reast.			
	May-98 DO	31	9500	2660			100		4920	75	17255	792	4000		80	3 4					BR NO 258-E/C/G-C/MXN 28/05/98	<u>DO</u>
									:							- 1	37.	Ų.	A die			
	Jun-98 DO	30	9500	1520			100			75	11195	792	4000		50		106	- 500		5737	BR NO 267-E/C/G-C/MXN 24/08/98	
			,			<i>i</i> .			-				1	<u> </u>		ئىك	40	<i>i</i> t	e_F4.22	;		
	Jul-88 DO	31	10000	1600		- 1	100		,	75	11775	813	4000		60	\bot	106	500	5479	6296	BR NO 279-E/C/G-C/MXN 26/07/88	
		1		1	1									<u> </u>		1		· ·			· ·	ļ <u>.</u>
	Aug-98 DO	31	9750	1560			100			75	11485	813	4000		60	\perp	106	500	5479	6006	BR NO 286-E/C/G-C/MXN 24/08/88	
		<u> </u>	1.	1		i										\perp						ļ
	Sep-98IDO	30	9750	1560			200		6372	75	17957	613	4000	<u> </u>	60	\perp	106	500	5479	12478	BR NO 301-E/C/G-C/MXN 14/09/98	
	TOTAL		157850	102624	4015	1700	2900	5235	42653	825	317802	13138	82000	1603	1680	- -	2938	7672	108431	209705	* .	
ART##S	UPLI TA/DA BILL FO	R MAY & JUN	198		_				5508		5508			!		\bot	_	-,		5508	BR NO 292-E/C/G-C/MXN 24/08/98	<u>.</u>
	AREAR BILL OF 6 A	DV INCRIME!	NT FOR P	ASSING A	AMIE FRO	M 88 MC	0 91			ł.	21459	1243				4				20216	BR NO E/78/K A/EN/SCL/K-A SURVet	XEN/KA SURV/DMR
	1.	<u> i · i</u>	<u>:</u> :_	<u> </u>	<u>L</u>						·			-	 	4-					5/1/93 PAID ON JUN/97 BY DAO/LMG	
	· 5TH PAY COMISS	ION ARREAS	R BILL PA	Y+DA							17810			 		<u> </u>				17810	BR NO 274-E/C/G-C/MXN 11/07/98	DY CE/CON/MXN
	AREAR/SUPLI	TA/DA BILL F	OR MAR	97			•		2100		2100			ļ		4					BR NO 141-E/C/G-C/MXN 27/06/97	´DO
	Grand Total	<u>. 1 - 1</u>		1	<u> </u>				50616		364679	14381				_ـــ			108431	253239		

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Month	Scare	Davs	PAY	DA	MISC	HRA	SCA	CONV All	TA/DA	N Pap	Gross	PF	VPF	Reid	i	GIS	ar O/S	PTax	ITax	T/DEDUC	N/Salar	y .			
Oct-98	7500-12500/-	31	9750	2145	<u> </u>		750	400		75	13:20	813	6000	<u> </u>	<u> </u>	60		42	800	7715	540	5 BR NO E/80	C/K-A/GAZ	26/10/98	Dy.CE/C/AGTL
Nov-98	- 00 -	3C	9750	2145		976	750	200		75	13896	613	6000		<u> </u>	60		42	800	7715	618	1 BR NO E/87/	CIK-NGAZ	24/11/98	Dy.CE/C/AGTL
Dec-98	ao -	20	6290	1384	<u> </u>	315	484	.129	<u> </u>	. 48	8650	/ 524	6000	<u> </u>		60	200	42	800	7626	102	4 BR NO E/91/	C/K-A/GAZ	28/12/98	Dy.CE/C/AGTL
Jan-99	- 00 -	31	9750	2145		488	750	200		75	13408	813	6000	٠.	<u> </u>	60		42	1411	8326	508	2 BR NO E/100	UCIK-AIGAZ	28/01/99	Dy.CE/C/AGTL
Feb-99	-00-	2€	9750	2145		488	750	200		75	13408	× 813	6000		<u> </u>	60		42	1411	8326	508	2 BR NO E/108	SICIK-AIGAZ	24/02/99	Dy.CE/C/AGTL
Mar-59	- 00 -	31	9750	2145		488	750	200		75	13408	- / 813	6000		<u> </u>	60				6873	653	5 BR NO E/131	/C/KA/GAZ	29/03/99	Dy.CE/C/AGTY
Apr-99	- 00 -	30	9750	6045		488	750	200		75	17308	813	6000			60		50		6923	1038	5 BR NO E/135	-do-	28/04/99	Dy CE/C/AGTL
May-89	- 40 -	31	6750	3120		488	750	-		75	14183	₩ 813	6000		L	50		50		6923	726	BR NO E/137	' -do-	18/05/99	Dy.CE/C/AGTL
Jun-99	-do-	30	9750	3120		488	750			· 75	14183	/813	6000			80	57;	50	J.J.	6923	726	BR NO E/146	-داه-	22/06/99	Dy.CE/C/AGTL
Jul-99	- do -	31	9750	3120	<u> </u>	488	750			75	14183	V 813	8000	315	• 0		Sing.	188	* 35 %	±4+ 8374	450	BR NO E/156	do-	23/07/99	Dy.CE/C/AGTL
Aug-89	+ do -	31	9750	3120		488	750	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1		· 75	14183	√ 813	8000			- 60	HE SE	64	和的	8957	522	BR NO E/161	-do-	21/08/99	Dy.CE/C/AGTL
Sep-99	-do-	31	9750	3120		488	750			75	14183	. 813	- 6000			-00	_	84	4 12	e 8957	. 522	1 BBR NO E4178	-do-	24/09/99	Dy.CE/C/AGTL
Oct-99	- do - '	31	11000	4070		550	750			75	16445	917	8000			60	*	: 84	$y_i J$	9061	·*738	BR NO E/183	-do-	28/10/99	Dy.CE/C/AGTL
Nov-89	-do-	30	· 10000	3700		500	750			75	15025	j 833	6000			60		84		8977	6048	BR NO E/203	-do-	25/11/99	Dy.CE/C/AGTL
Dec-99	· do ·	30	10000	3700		500	750			75	15025	833	8000	325		60	.	84		9302	572	BR NO E/208	-do-	16/12/99	DV.CE/C/AGTL
Dec-98	AREAR	-11	3460	761		173	286	71		27	4758	289								289	4469	BR NO E/210	-do-	16/12/99	Dy.CE/C/AGTL
Jan-00	- do -	31	10000	3700		500	750			75	15025	, 833	8000			60		84	5000	13977	104	BR NO E/222	-do-	19/01/90	Dv.CE/C/AGTL
Feb-00	- do -	29	10000	3700		500	750			75	15025	833	6000			60		84	8454	13431	9594	BR NO E/234	-do-	23/02/00 ·	DV.CE/C/AGTL 4 CA
Mar-00	-00-	31	10000	3700		500	750			75	15025	833	6000			60	• .]	84	1000	9977	5048	BR NO E/46	-40-	22/03/00	Dy.CE/C/AGTL
Apr-00	- 00 -	30	10000	3700		500	750			75	15025	833	8000	i		60		84	1000	9977	5048	BR NO E/5	-00-	27/04/00	Dy.CE/C/AGTL
May-00	· do -	31	10000	4200		500	750	} '		75	15525	ا 833 ريــ	8000			60		84	1000	9977	5548	BR NO E/12	-do-	24/05/00	Dy.CE/C/AGTL
-t:n-00	- do -	30	10000	3800		500	750			75	15125	€33	8000			60		84	1000	9977	5148	BR NO E/31	-do-	26/06/00	Dy.CE/C/AGTL
00-lut	- do - i	31	10500	3990		525	750	· ·	5508	75	21348	J 875	8000			60		84	1000	10019	11329	BR NO E/44	-00-	27/07/00	Dy.CE/C/AGTL
4ug-00	- do -	31	10250	3895		513	750		·	75	15483	875	8000		-	60		84	1000	10019	5464	BR NO E/52	-d o-	23/08/00	Dy.CEIC/AGTL
Sep-00	- do -	30	10250	3895		513	750	·	5688	. 75	21171	/ 875	8000			60		- 84	1000	10019	11152	BR NO E/81	-do-	19/09/00	Dy.CE/C/AGTL
-Oct-00	- 00 -	31	10250	5127		513	750		`	75	16715	/ 854	8000			60		84	1000	9998	6717	BR NO E/72	-40-	27/10/00	Dy.CE/C/AGTL
Nov-00 "	- do -	30	9750	3998	240	488	750	, ,	4752	75	20053	U Bis	8000			60	1234	. 84	1000	11191	:88£2	BR NO E/84	-do-	. 25/11/00	Dy.CE/C/AGTL
Dec-00	-do-	31	9750	3998		488	750			75	15061	813	8000			60	1250	84	1000	11207	3854	BR NO E/85	-40-	22/12/00	Dy.CE/C/AGTL
Jan-01	- do -	31	9750	3998]	488	750			75	15061	813	6000			60	1250	84	1000	11207	3854	BR NO E/91	-do-	23/01/01	Dy.CE/C/AGTL
Feb-01	- do -	28	9750	3998		488	750			75	15061	813	8000			60	1250	84		10207	4854	BR NO E/98	-do-	28/02/01	Dy.CE/C/AGTL
Mar-Q1	- do -	31	9750	3998		488	750		5436	75	20497	813	9000	315		60	1250	84	1000	12522	7975	BR NO E/110	-do-	28/03/01	do .
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AB NO CO7/ATL/04 09/05/00

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. 4884	BR NO E/05	-00-	25/04/01	do	
8391	BR NO E/09	-00-	21/05//01	Dy.CE/C/AGTL	
4299	BR NO E/16	-00-	27/06/01	Dy.CE/C/AGTL	-
7031	BR NO E/25	-do-	24/07/01	do	•
3655	BR NO E/31	-do-	26/09/01	do	
7855	BR NO E/37	- do-	26/09/01.	do	•
4435	BR NO E/45	-do-	16/10/01	do	•
8110	BR NO E/53	-do-	28/11/01	do	•
					Æ5
	BR NO E/201/C	KAG(TA)	24/11/99	DY CE/C/AGTL	
29254					
4 1	AP NO SHAP	WAIC CAN	25.0.00		3

SAC/C/AGTI

ANEXURF (5/6

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615547 31385 293000

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2280 7548

APR-01

MAY-01

JUN-01

JUL-01

AUG-01

SEP-01

OCT-01

NOV-01

SUPPLIMENTORY TAIDA BLL FROM APRISE TO OCTAE

376000 140786

SUPPLIMENTORY TADA BILL FOR DEC/99 & FROM JANOO TO MAR/OO

Gnd TOTAL

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SN-67	1/19
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BANK / Branch A/C NO	Date	Amount	BANK/Branch	AC NO	Date	Amount	_	. 4	4 -			•		•	•	
			BF			1205] _		<u>P</u>		,					
UBI / Silchar (M pur) 5540/12	20/3/93	14	A Bank/LMG	10936/51	18/9/95	308			• .							
do	29/9.93	14 -	do	do	27/3/96	185	1									
do	18/3/94	55 .	do ,	do	10/7/96	120		***								
do	8/12/94	3	SBUGLGT	29/111 T	30/12/98	61	*	:	•							
do	29/3.95	3	do	do	3/96/97	7						Jan 1		•		
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CAPITAL ACCOUNT:

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SN-67/24 OF

BALANCE SHEET AS ON 31-3-2000

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4.		Amount of the second	Cash in hand and Bank	1,80,776.00
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BIPROJIT DUTTA.

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PAN (GIR NO) = ADOPD 8089K (D3086/s) SN-67

ACCUUNT BIPROJIT DUTTA.

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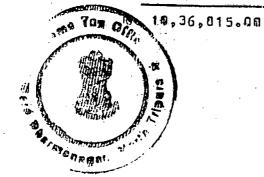
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BIFROJIT DUTTA.

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Confidential

No.BD/CON/1/05-06/DAR

Dated: 11-05-2005

To
The General Manager/Construction,
N.F.Railway, Maligaon, Guwahati-11.

(Through proper channel)

Sub: Prayer for Early release of all financial documents in original for proper utilisation/reinvestment & finalisation of DAR proceedings.

Ref. My several letters dated on several dates with latest on 04.01.05 in response with your memorandum of charge vide No.2/SS/Con/DA/Gaz (BD)/Pt.I dated 10.05.04.

Respected Sir,

I have the honour to state you the following few lines for your kind sympathetic order please.

My humble submission is that please refer my earlier letters said above to the subject matter may I again request you please take early necessary steps to release all the financial documents in original which are lying with Railway since long back to avoid further financial loss:

That Sir, there was no dispute because all the financial documents were not only admitted but also reflected in the annual Income Tax return duly assessed by the concerned authority as a token of correctness.

That Sir, the details defense is already submitted on 1£11.04. after long correspondence regarding the document for arrear salary particulars which were not taken into account for computation of my Income.

That Sir, the Income difference when added with excess assets value during check period is easily cover up the disproportionate value as shown in memorandum of charges by mistake.

That Sir, due honour was not given regarding guideline laid down by the Hon'ble Supreme Court when 10% difference of tottal Gross income is permissible as not to be treated as disproportionate assets of a delinquent officials during the check period.

That Sir, it is out of mentioned that the undersigned was permitted by you to construct self R.C.C. residential building after dismantling the old existing Assam type building at Silchar with the source of that said financial documents which are presently lying with Railway (Zerox copy enclosed).

That Sir, the circumstances compelled me to stop the construction work of said residential R.C.C. Building because of non release the same with an investment of Rs.80,000/-from S.B. A/c.no 73/13110 at SBI/DMR since two year back.

Cartified to be treve. Advocate.

That Sir meanwhile the cost of steel and timber increased upto 100% along with 50% increased of labour and other building material cost causing financial loss of rupees more than 4(four) lakes (detailed follows).

That Sir, it is out of mentioned that the limitation period for finalization of DAR proceeding is already expired and the matter is unnecessary delayed causing extreme sufferings to the undersigned.

That Sir, your kind early action will help the undersigned to protect not only self financial loss but also undue revenue loss to the Govt. of India as an income & other taxes as amended time to time.

Under the above circumstances I again pray to your honour please take appropriate steps for releasing all financial documents & finalise the proceeding in earliest and for that act I will remain ever grateful to you.

With regards,

Yours faithfully.

(B. Dutta)
AXEN/CON/PL,
N.F.Rly.Maligaon.

Copy to:

(1) Secy. To GM/Con for kind information of GM/Con/MLG.

(2) CVO/MLG – this is as per my earlier letter reference on date 8.10.2004 & 15.10.2004.

(B. Dutta) AXEN/CON/PL.

N.F.Rly.Maligaon.

My Someway of Mary of the Contract of the Cont

to

-42- ANX-5

Ref:- Railway Board's No. E(D&A)2003 RG-6/15 dated 07.05.04.

0

Sub - Promotion of Railway servants against whom disciplinary proceedings have been initiated – procedure to be followed.

Attention is invited to para 6 of Board's letter No. E(D&A)92 RG6-149(B) dated 21.1.93 which provides as follows:

"A Government Servant, who is recommended for promotion by the Departmental Promotion Committee but in whose case any of the circumstances mentioned in para 2 above arise after the recommendations of the DPC are received but before he is actually promoted, will be considered as if his case had been placed in a Sealed Cover by the DPC. He shall not be promoted until the conclusion of disciplinary case/criminal proceedings and the provisions contained in this letter will be applicable in his case also."

Similar provisions are contained in para 3.1 of Board's letter No. E(D&A)92/RG6-149(A) dated 21.1.93 also, which are applicable to non gazetted railway servants, with the exception that there will be no objection to promotion if the disciplinary proceedings initiated are for imposition of a minor penalty.

The above provisions envisage that if a disciplinary proceeding against a Railway servant on account of which the findings of the DPC in his case had been kept in a sealed cover, is finalised resulting in opening of sealed cover and grant of promotion but before he is actually promoted, another disciplinary/judicial proceedings is initiated against him, then he shall not be promoted until the conclusion of the subsequent proceedings. In other words, the promotion of the railway servant would depend on the outcome of all such proceedings initiated before he is actually promoted.

The matter has been reviewed by the Board in the light of DOP&T's OM No. 22011/2/2002-Estt.(A) dated 24.2.2003 (which is based on Hon'ble Supreme Court's judgment in the case of Delhi Jal Board vs Mohinder Singh (JT2000(10)SC158) and it has been decided that where the second or subsequent proceedings were instituted after promotion of the junior to the railway servant on the basis of recommendation made by the DPC which kept the recommendation in respect of the railway servant in sealed cover, the benefit of assessment by the DPC will be admissible to the railway servant on his exoneration in the first proceedings, w.e.f. the date his immediate junior was promoted.

In this connection, it is further clarified that in case the subsequent proceedings (commenced after the promotion of the junior) were finalised earlier i.e. before exoneration of the railway servant in the first proceedings and resulted in imposition of any penalty and the Railway servant concerned is to be promoted retrospectively on the basis of exoneration in the first proceedings, the penalty imposed may be modified and effected with reference to the promoted post. An indication to this effect may be made in the promotion order itself so that there is no ambiguity in the matter.

Board have also decided that the benefit of promotion on conclusion of the first proceedings may be allowed in those cases also where ad hoc promotion in terms of para 5 of Board's orders dated 21.1.93 referred to above had been given to the railway servant during pendency of the disciplinary proceedings on account of delay in finalisation of these proceedings and on conclusion of the proceedings with imposition of a minor penalty (other than withholding of promotion) the railway servant is deemed to be regularly promoted from the date of ad hoc promotion in terms of provisions contained in para 5.3 of Board's letter No. E(D&A)92/RG6-149(B) dated 21.1.93 and paras 5.3 & 5.4 of Board's letter No. E(D&A)92/RG6-149(A) dated 21.1.93, provided the date of ad hoc promotion of the railway servant is prior to the date on which the second proceedings were instituted against him.

<u>ANNEXURE</u>

Date of issue of 1st

Charge sheet against 'A'

1.1.1998

Date of DPC which

1.1.2000

Considered, among others, 'A' and his Junior 'B' for promotion but kept findings ('Fit') in respect of 'A' in sealed cover.

Date of issue of 2nd

1.3.2002

Charge sheet against 'A'

(i) Date of promotion

1.1.2002

Junior 'B'

Date of exoneration

1.6.2003

of 'A' in the 1st

(w.e.f. date of promotion

disciplinary proceedings.

of Junior 'B')

Note:

(a) 2nd charge sheet dated 1.3.2002 does not come in the way of promotion of 'A' as it was issued after the date of promotion of Junior.

(b) Promotion w.e.f. 1.1.2002 can be given to 'A' even if the 2nd charge sheet dated 1.3.2002 had already been finalised and a penalty imposed, say on 1.9.2002. The penalty is to be modified, if necessary, and effected w.r.t. the promoted post.

(ii) Date of promotion

1.6.2002

of Junior 'B'.

Date of exoneration

1.6.2003

of 'A' in the 1st

Disciplinary proceedings.

'A' cannot be promoted following the exoneration, as the 2nd charge sheet was issued prior to the date of promotion of Junior 'B'.

(iii) Date of imposition of minor penalty of censure in 1st disciplinary proceedings.

1.6.2003

Promotion, if otherwise admissible in terms of para 3.2 of Board's letter No. E(D&A)92 RG6-149(B) dated 21.1.1993, cannot be granted since such promotion can be

granted only prospectively i.e. after 1.6.2003 and the 2nd charge sheet has already been issued before that date.

(iv) Date of ad hoc promotion of 'A' in terms of para 5 of Board's letter No. E(D&A) 92 RG6-49(B) Dated 21.1,1993, after Completion of 2 yrs. from the date of DPC.

Date of imposition of minor penalty of censure in 1st disciplinary proceedings.

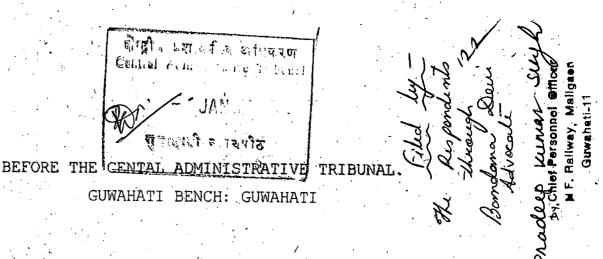
Date of regularisation: of promotion in terms of para 5.3 of Board's letter dated 21.1.1993.

1.2.2002

1.6.2003

Note:

- (a) The 2nd charge sheet dated 1.3.2002 will not come in the way of promotion of 'A' as it was issued after the date from which ad hoc promotion was granted.
- (b) If the ad hoc promotion had been granted to 'A' after the issue of 2nd charge sheet say on 1.9.2002, regularisation of promotion following imposition of minor penalty in 1st proceedings will not be admissible as the second charge sheet was issued before the date of proposed regularisation.



O.A. NO. 2/05
Sri Biprajit Dutta ...

-Vs-

Union of India & Ors

ADDITIONAL WRITTEN STATEMENT FILED BY THE RESPONDENTS

I Sri Prodeep Kurw Sirehaged about . 37.

years son of fri Bhup Lat Lings.

resident of Maligan, Sunahati do hereby solemnly affirm and state as follows:

- 1. That I am the DY. C.P.D. J. B.A3. N. F. Railway, Maligaon and as such am acquainted with the facts and circumstances of the case and by dint of my official capacity competent to swear this Affidavit.
- 2. That the deponent in terms of order dated 12.8.05 passed by the Hon'ble Tribunal begs to place the following facts for kind consideration and necessary action thereof.
- That the averment made by the Applicant regarding non consideration of his case for promotion to senior scale on adhoc basis is not correct. The deponent craves leave of this Hon'ble Tribunal to place and rely upon the record file at the time of hearing of the case.
- A. In the DPC' held on 19.6.2000 his case was

considered but found unfit due to poor performance reflected in ACR. (ref; SN 25/1 and SN 27)

- B. In the DPC held on 9.1.01 his case was considered but due to poor performance recorded in ACR as well as due to currency of penalty of reduction to lower scale in the time scale of pay for one year from 21.2.2000 arising out of a major penalty charge-sheet. (ref; SN 40 and 40 E.)
- C. In the DPC held on 21.6.02 his case was considered but found unfit due to poor, gradings recorded in ACR. As per the minutes of the proceeding it is clear that during 1997-2002 he could not earn Very Good in any of the years whereas the seven persons who were promoted got at least two very good during 1997-2002. (ref; SN 94).
- D. In the DPC held on 27.8.02 his case was not considered due to currency of major penalty as well as due to the fact that the CBI had registered a case against him vide CVO/MLG letter dated 22.5.02. (ref; SN 107 and SN 79)
- E. In the DPC held on 2.5.03 his case was considered but due to poor grading in ACR he was found unfit.
- F. In the DPC held on 10.6.05 the case of the applicant was considered. The findings of the DPC in favour of Shri Dutta has been kept in sealed cover due to pending Major Penalty DAR case.
- 4. That the deponent begs to place the record file along with the sealed cover at the time of hearing of the case where from the communications regarding pendency and registration of criminal case is reflected.
- 4.1 Communication dated 29.1.02 issued by the Vigilance Department indicates the fact of pendency of criminal case against the applicant. (ref; SN 52).
- 4.2 Certificate issued by the Chief Engineer dated 20.6.02 indicates regarding pendency of criminal case

against the applicant. (ref; SN 89)

4.3 Communication dated 22.5.02 issued by the Chief Vigilance Officer indicates registration of criminal case by CBI. (ref; SN 79)

That apart 'from above there are other communications indicative of the fact that there were criminal cases as well as departmental proceeding pending against the applicant for which his case could not be considered for such promotion. Now the minor penalty charge sheet issued to the applicant dated 10.5.04 has been finalized.

- 5. That the statements made above are based on records and the deponent craves leave of this Hon'ble Tribunal to place the same at the time of hearing of the case.

And I sign this Affidavit on this the .2.m. day of ... January ... 2006.

PLadlep Lunan Sur By Chief Personnel Officer NF. Railway, Maligaen Guwahati-11